



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Aug/202122/7

DATED: 13/08/2021

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Aug/202122/7 dated 13.08.2021, actually held on 26.08.2021 under the Chairmanship of Shri Vijay Kumar, Addl. DGFT and on 10.09.2021 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
3	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000924AM10
RA File Number	522404000031 AM10
Licence No and Date	5210029505/27/01/2010
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that Norms Committee -3 in its earlier Meeting No. 46/82-ALC4/2009 dated 09.02.2010 has already transferred this case to Norms Committee – 4. In view of above, the Committee decided to withdraw the case.	

Case No.	2 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001244AM10
RA File Number	092404000546 AM10
Licence No and Date	0910041467/25/03/2010
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 30/82-ALC4/2010 dated 26.10.2020. In view of above, the Committee decided to withdraw the case.	

Case No.	3 / NC/3/MEET/Aug/202122/7
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Case Status	Case Deferred
Party Name	VASISTA LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000814AM13
RA File Number	092404000308 AM13
Licence No and Date	0910053881/21/09/2012
Norms Committee Decision: Since, the licence is very old, RLA, Hyderabad was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Hyderabad.	

Case No.	4 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	CDYMAX (INDIA) PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001377AM13
RA File Number	072404000317 AM13
Licence No and Date	0710091789/06/11/2012
Norms Committee Decision: Since, the licence is very old, RLA, Bangalore was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Bangalore.	

Case No.	5 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	IND SWIFT LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000966AM13
RA File Number	222404000051 AM13
Licence No and Date	2210013450/17/12/2012

Norms Committee Decision:

Since, the licence is very old, RLA, Ludhiana was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Ludhiana.

Case No.	6 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	CHAMPIONX DAI-ICHI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001143AM13
RA File Number	039404000792 AM13
Licence No and Date	0310717692/19/12/2012
Norms Committee Decision:	
Since, the licence is very old, RLA, Mumbai was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Mumbai.	

Case No.	7 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000113AM14
RA File Number	072404000020 AM14
Licence No and Date	0710095227/06/05/2013
Norms Committee Decision:	
Since, the licence is very old, RLA, Bangalore was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Bangalore.	

Case No.	8 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	HESTER BIOSCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000216AM14
RA File Number	082404000081 AM14
Licence No and Date	0810121432/27/05/2013
Norms Committee Decision: Since, the licence is very old, RLA, Ahmedabad was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Ahmedabad.	

Case No.	9 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	CALYX CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000515AM14
RA File Number	039404000536 AM13
Licence No and Date	0310736143/30/05/2013
Norms Committee Decision: Since, the licence is very old, RLA, Mumbai was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Mumbai.	

Case No.	10 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	CALYX CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000714AM14

RA File Number	039404000199 AM14
Licence No and Date	0310736614/04/06/2013
Norms Committee Decision: Since, the licence is very old, RLA, Mumbai was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Mumbai.	

Case No.	11 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	VIVIN DRUGS & PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000671AM14
RA File Number	092404000082 AM14
Licence No and Date	0910056266/06/06/2013
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 16/82-ALC4/2013 dated 21.11.2013. In view of above, the Committee decided to withdraw the case.	

Case No.	12 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	BOSTIK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000495AM14
RA File Number	072404000502 AM13
Licence No and Date	0710096186/25/06/2013
Norms Committee Decision: Since, the licence is very old, RLA, Bangalore was requested vide e-mail dated 16.08.2021 to intimate whether the	

subject Advance Authorization issued to firm has been redeemed or not.

RLA, Bangalore vide e-mail dated 08.09.2021 has informed that the subject Advance Authorization has not been redeemed yet.

Since, NC-3 has no details / information about the case, it was decided to call for following information / documents from the firm:

Complete technical details as per Annexure to Appendix 4E.

Case No.	13 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	WRIGLEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001532AM15
RA File Number	072404000535 AM13
Licence No and Date	0710096312/28/06/2013
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that Norms Committee -3 in its earlier Meeting No. 3/82-ALC4/2015 dated 20.05.2015 has already transferred this case to Norms Committee – 6. In view of above, the Committee decided to withdraw the case.	

Case No.	14 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	INDO PHYTOCHEM PHARMACEUTICALS
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000524AM14
RA File Number	052304000185 AM14

Licence No and Date	0510361498/01/08/2013													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 3/82-ALC4/2019 dated 05.07.2019 against advance authorization No. 0310824604 dated 23.10.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty</th> </tr> </thead> <tbody> <tr> <td>YOHIMBINE HYDROCHLORIDE USP USED AS A APHRODISIAC</td> <td>1 kg</td> <td>1</td> <td>YOHIMBE PAUSINYSTALIA BARK OR YOHIMBE BARK OR YOHIMBINE BARK, BARK HAVING BROWN COLOR WITH YOHIMBINE CONTENT NLT 1.0%</td> <td>100.00 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.					Export Product	Qty	Sl. No.	Import Items	Qty	YOHIMBINE HYDROCHLORIDE USP USED AS A APHRODISIAC	1 kg	1	YOHIMBE PAUSINYSTALIA BARK OR YOHIMBE BARK OR YOHIMBINE BARK, BARK HAVING BROWN COLOR WITH YOHIMBINE CONTENT NLT 1.0%	100.00 kg
Export Product	Qty	Sl. No.	Import Items	Qty										
YOHIMBINE HYDROCHLORIDE USP USED AS A APHRODISIAC	1 kg	1	YOHIMBE PAUSINYSTALIA BARK OR YOHIMBE BARK OR YOHIMBINE BARK, BARK HAVING BROWN COLOR WITH YOHIMBINE CONTENT NLT 1.0%	100.00 kg										

Case No.	15 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	THINQ PHARMA-CRO LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000736AM14
RA File Number	039504000432 AM14
Licence No and Date	0310749651/16/09/2013
Norms Committee Decision: Since, the licence is very old, RLA, Mumbai was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Mumbai.	

Case No.	16 / NC/3/MEET/Aug/202122/7
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Case Status	Case Withdrawn
Party Name	MOREPEN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000858AM14
RA File Number	052404000219 AM14
Licence No and Date	0510366235/19/09/2013
Norms Committee Decision: CLA, New Delhi vide e-mail dated 27.08.2021 has informed that the subject Advance Authorization was issued to firm on repeat basis as per decision of Norms Committee taken in Meeting No. 24/82-ALC4/2012 dated 15.11.2012 and the licence has already been redeemed. The Committee considered the above e-mail of CLA, New Delhi and has decided to withdraw the case.	

Case No.	17 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000880AM14
RA File Number	039404000591 AM14
Licence No and Date	0310753016/09/10/2013
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 23/82-ALC4/2013 dated 06.03.2014. In view of above, the Committee decided to withdraw the case.	

Case No.	18 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SOMU SOLVENTS PVT. LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021

HQ File Number	018205000762AM14
RA File Number	072404000233 AM14
Licence No and Date	0710099060/18/10/2013
Norms Committee Decision: Since, the licence is very old, RLA, Bangalore was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Bangalore.	

Case No.	19 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	BLISS GVS PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000959AM14
RA File Number	039404000687 AM14
Licence No and Date	0310756546/01/11/2013
Norms Committee Decision: Since, the licence is very old, RLA, Mumbai was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Mumbai.	

Case No.	20 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	ATGC BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001228AM14
RA File Number	092404000275 AM14
Licence No and Date	0910058222/13/11/2013
Norms Committee Decision: Since, the licence is very old, RLA, Hyderabad was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA,	

Hyderabad.

Case No.	21 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	AUCTUS PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000937AM14
RA File Number	092404000436 AM14
Licence No and Date	0910058486/06/12/2013
Norms Committee Decision: Since, the licence is very old, RLA, Hyderabad was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Hyderabad.	

Case No.	22 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	NECTAR LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000137AM15
RA File Number	222404000096 AM14
Licence No and Date	2210014646/28/02/2014
Norms Committee Decision: Since, the licence is very old, RLA, Ludhiana was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Ludhiana.	

Case No.	23 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred

Party Name	VIVIMED LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000965AM15
RA File Number	092404000039 AM15
Licence No and Date	0910059887/28/04/2014
Norms Committee Decision: Since, the licence is very old, RLA, Hyderabad was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Hyderabad.	

Case No.	24 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	MOREPEN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000595AM15
RA File Number	052404000144 AM15
Licence No and Date	0510389651/11/07/2014
Norms Committee Decision: CLA, New Delhi vide e-mail dated 27.08.2021 has informed that the subject Advance Authorization was surrendered by the firm as it was unutilized. The Committee considered the above e-mail of CLA, New Delhi and has decided to withdraw the case.	

Case No.	25 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000677AM15
RA File Number	092404000324 AM15
Licence No and Date	0910060989/17/09/2014

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **9/82-ALC4/2015 dated 30.09.2015**.

In view of above, the Committee decided to **withdraw** the case.

Case No.	26 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001195AM15
RA File Number	039404000539 AM15
Licence No and Date	0310789636/24/09/2014
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 9/82-ALC4/2015 dated 30.09.2015 . In view of above, the Committee decided to withdraw the case.	

Case No.	27 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001151AM15
RA File Number	072404000208 AM15
Licence No and Date	0710106752/24/09/2014
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 9/82-ALC4/2015 dated 30.09.2015 .	

In view of above, the Committee decided to **withdraw** the case.

Case No.	28 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001155AM15
RA File Number	039404000692 AM15
Licence No and Date	0310790392/20/10/2014
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 3/82-ALC4/2015 dated 20.05.2015. In view of above, the Committee decided to withdraw the case.	

Case No.	29 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000448AM16
RA File Number	052404000511 AM15
Licence No and Date	0510393355/25/02/2015
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 12/82-ALC4/2015 dated 18.11.2015. In view of above, the Committee decided to withdraw the case.	

Case No.	30 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000554AM16
RA File Number	039404001090 AM15
Licence No and Date	0310794291/02/03/2015
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 12/82-ALC4/2015 dated 18.11.2015. In view of above, the Committee decided to withdraw the case.	

Case No.	31 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	WANBURY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000547AM16
RA File Number	039504000934 AM15
Licence No and Date	0310794735/20/03/2015
Norms Committee Decision: Since, the licence is very old, RLA, Mumbai was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Mumbai.	

Case No.	32 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn

Party Name	IND SWIFT LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000785AM16
RA File Number	222404000007 AM16
Licence No and Date	2210015238/25/05/2015
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 9/82-ALC4/2015 dated 30.09.2015. In view of above, the Committee decided to withdraw the case.	

Case No.	33 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	ORION CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000914AM16
RA File Number	039504000337 AM16
Licence No and Date	0310797764/28/07/2015
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 12/82-ALC4/2015 dated 18.11.2015. In view of above, the Committee decided to withdraw the case.	

Case No.	34 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001419AM16
RA File Number	318304000084 AM16

Licence No and Date	3110065720/23/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 16/82-ALC4/2015 dated 14.01.2016. In view of above, the Committee decided to withdraw the case.	

Case No.	35 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001545AM16
RA File Number	039404000240 AM16
Licence No and Date	0310799907/30/10/2015
Norms Committee Decision: Since, the licence is very old, RLA, Mumbai was requested vide e-mail dated 16.08.2021 to intimate whether the subject Advance Authorization issued to firm has been redeemed or not. Reply awaited from RLA, Mumbai.	

Case No.	36 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001506AM16
RA File Number	318304000103 AM16
Licence No and Date	3110065750/05/11/2015
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 19/82-ALC4/2015 dated 25.02.2016.	

In view of above, the Committee decided to **withdraw** the case.

Case No.	37 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	CDYMAX (INDIA) PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000348AM17
RA File Number	072404000115 AM17
Licence No and Date	0710110184/29/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 5/82-ALC4/2017 dated 25.10.2017. In view of above, the Committee decided to withdraw the case.	

Case No.	38 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001733AM19
RA File Number	052304000561 AM17
Licence No and Date	0510401758/22/02/2017
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as per Annexure to Appendix 4E. DML.	

Case No.	39 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001784AM19
RA File Number	052304000268 AM18
Licence No and Date	0510404290/13/10/2017
Norms Committee Decision: The firm vide letter dated 11.02.2020 has informed that they have not utilized the subject Advance Authorization and hence, they have surrendered the same to CLA, New Delhi. Accordingly, the firm has requested to withdraw the case. In view of above, the Committee decided to withdraw the case.	

Case No.	40 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001785AM19
RA File Number	052304000266 AM18
Licence No and Date	0510404285/13/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of DML for each export item. Copy of Master Batch Formula for each export item.	

Case No.	41 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001786AM19
RA File Number	052304000267 AM18
Licence No and Date	0510404287/13/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. DML for each export item. Master Batch Formula for each export item.	

Case No.	42 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000454AM20
RA File Number	522404000059 AM18
Licence No and Date	5210042473/01/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as per Annexure to Appendix 4E.	

Case No.	43 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021

HQ File Number	018205001830AM19													
RA File Number	072404000046 AM19													
Licence No and Date	0710113330/25/05/2018													
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Rose Crystals Ex Benzaldehyde (Trichloro Phenyl Methyl Carbiny acetate)</td> <td>1 kg</td> <td>1</td> <td>Benzaldehyde</td> <td>0.416 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	Rose Crystals Ex Benzaldehyde (Trichloro Phenyl Methyl Carbiny acetate)	1 kg	1	Benzaldehyde	0.416 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Rose Crystals Ex Benzaldehyde (Trichloro Phenyl Methyl Carbiny acetate)	1 kg	1	Benzaldehyde	0.416 kg										

Case No.	44 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001835AM19
RA File Number	052304000080 AM19
Licence No and Date	0510406733/05/06/2018
Norms Committee Decision: The firm vide letter dated 11.02.2020 has informed that they have not utilized the subject Advance Authorization and hence, they have surrendered the same to CLA, New Delhi. Accordingly, the firm has requested to withdraw the case. In view of above, the Committee decided to withdraw the case.	

Case No.	45 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001836AM19
RA File Number	052304000070 AM19
Licence No and Date	0510406734/05/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	46 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001837AM19
RA File Number	052304000022 AM19
Licence No and Date	0510406736/05/06/2018
Norms Committee Decision: The firm vide letter dated 11.02.2020 has informed that they have not utilized the subject Advance Authorization and hence, they have surrendered the same to CLA, New Delhi. Accordingly, the firm has requested to withdraw the case. In view of above, the Committee decided to withdraw the case.	

Case No.	47 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021

HQ File Number	018205001840AM19
RA File Number	052304000121 AM19
Licence No and Date	0510406800/08/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	48 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001842AM19
RA File Number	052304000501 AM18
Licence No and Date	0510406802/08/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	49 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001875AM19
RA File Number	052304000163 AM19
Licence No and Date	0510407077/04/07/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.

Case No.	50 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001876AM19
RA File Number	052304000164 AM19
Licence No and Date	0510407078/04/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	51 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002074AM19
RA File Number	052304000166 AM19
Licence No and Date	0510407070/04/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	52 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001846AM19
RA File Number	082404000030 AM19
Licence No and Date	0810142955/04/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Manufacturing process with molecular weight and percentage yield from starting raw material, i.e. Methanol.	

Case No.	53 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001874AM19
RA File Number	052304000167 AM19
Licence No and Date	0510407069/04/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	54 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred

Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001503AM19
RA File Number	092404000181 AM19
Licence No and Date	0910066442/11/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Export description is not matching with DML. ii. Import item No.2 description is confusing and is not matching with process details and DML.	

Case No.	55 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001889AM19
RA File Number	052304000183 AM19
Licence No and Date	0510407217/17/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001905AM19
RA File Number	092404000200 AM19

Licence No and Date	0910066511/24/07/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
CEFUROXIME POVIDONE MIXTURE	AXETIL 1 kg	1	7-Amino Cephalosporanic Acid (7-ACA)	0.544 kg
		2	Acetone	3.91 kg
		3	Activated Carbon (Carbon Enoanticromos)	0.0686 kg
		4	Chlorosulfonyl Isocyanate (CSI)	0.374 kg
		5	Di Isopropyl Ether (or) Iso Propyl Ether	0.410 kg
		6	Methanol (Methyl Alcohol)	0.88 kg
		7	Methylenechloride (MDC)	0.94 kg
		8	N,N-Dimethyl Acetamide	1.66 kg
		9	(Z)-2-Methoxy Imino(Furyl- 2-YL) Acetic Acid Ammonium Salt (SMIA)	0.438 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	57 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021

HQ File Number	018205001217AM19
RA File Number	039404000390 AM19
Licence No and Date	0310822723/31/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. CA has certified production in 2017-18, while CGST has certified NIL production submitted vide your letter dated 11.07.2019. Please clarify and produce GST certified data for last Production / Consumption. Commercial value of By-Product –other fractions obtained in distillation.	

Case No.	58 / NC/3/MEET/Aug/202122/7													
Case Status	Case Approved													
Party Name	TIDE INDUSTRIES													
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021													
HQ File Number	018205001150AM19													
RA File Number	342404000094 AM19													
Licence No and Date	3410044399/08/08/2018													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 3410045217 dated 18.06.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export Product</td><td>Qty</td><td>Sl. No.</td><td>Import Items</td><td>Qty</td></tr><tr><td>Rose Oxide (Tetrahydro-4-Methyl-2-(2-Methyl Propenyl) 2 H Pyron</td><td>1 kg</td><td>1</td><td>Citral Synthetic</td><td>3.454 kg</td></tr></table>					Export Product	Qty	Sl. No.	Import Items	Qty	Rose Oxide (Tetrahydro-4-Methyl-2-(2-Methyl Propenyl) 2 H Pyron	1 kg	1	Citral Synthetic	3.454 kg
Export Product	Qty	Sl. No.	Import Items	Qty										
Rose Oxide (Tetrahydro-4-Methyl-2-(2-Methyl Propenyl) 2 H Pyron	1 kg	1	Citral Synthetic	3.454 kg										
RA may take appropriate action as per the decision of Norms Committee.														

Case No.	59 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001112AM19
RA File Number	039504000445 AM19
Licence No and Date	0310822942/09/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the information submitted vide letter dated 04.03.2021 by the firm is not legible, also complete chemistry, percentage yield and material balance is not given. Hence, the decided to call for following information from the firm: i. Complete chemistry, percentage yield, material balance.	

Case No.	60 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001927AM19
RA File Number	052304000232 AM19
Licence No and Date	0510407550/20/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	61 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001928AM19
RA File Number	052304000231 AM19
Licence No and Date	0510407551/20/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	62 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205001346AM19			
RA File Number	039404000340 AM19			
Licence No and Date	0310823354/28/08/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(2,4- dichlorophenyl)- 1H-imidazole-1-ethanol	1 kg	1	2,2,4 Trichloro Acetophenone	1.45 kg
		2	Imidazole	0.53 kg
		3	Sodium Carbonate	Not shown in the process

4	Sodium Borohydride	0.10 kg
5	Iso Propyl Alcohol	0.42 kg
6	Toluene	0.45 kg
7	Sodium Hydroxide	0.10 kg
8	Activated Carbon	0.050 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	63 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205001347AM19			
RA File Number	039404000413 AM19			
Licence No and Date	0310823358/28/08/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
5-Chloro-2- Methyl Amino Benzophenone	1 kg	1	2-Amino-5- Chloro Benzophenone	1.257 kg
		2	Potassium Carbonate	0.75 kg
		3	Dimethyl Sulphate	0.823 kg

4	Toluene	0.50 kg
5	Iso Propyl Alcohol	0.75 kg
6	Tetrabutyl Ammonium Hydrogen Sulphate	0.10 kg
7	Caustic Soda	0.50 kg
8	Activated Carbon	0.05 kg
RA concerned may take further necessary action as per above decision of NC.		

Case No.	64 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SRINI PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001062AM19
RA File Number	092404000251 AM19
Licence No and Date	0910066620/03/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Past Production Consumption data duly certified by Central Taxes and GST Authorities.	

Case No.	65 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001959AM19

RA File Number	092404000260 AM19			
Licence No and Date	0910066621/03/09/2018			
Norms Committee Decision:				
The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty.	Sl. No.	Import items	Qty.
1-(2-FLUORO-6-TRIFLUOROMETHYL)BENZYL)-5- IODO-6-METHYLPYRIMIDINE -2, 4 (1H,3H)-DIONE	1 kg	1	3-FLUORO BENZOTRIFLUORIDE	1.011 kg
		2	DIMETHYL FORMAMIDE	0.472 kg
		3	TETRAHYDROFURAN	0.80 kg
		4	METHYL-1-t-BUTYLETHER(MTBE)	0.255 kg
		5	IODINE MONOCHLORIDE	0.411 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	66 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	DCM SHRIRAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001413AM19
RA File Number	052304000242 AM19
Licence No and Date	0510407689/05/09/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

Complete technical details as per Annexure to Appendix 4E.

Case No.	67 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205001378AM19				
RA File Number	039404000504 AM19				
Licence No and Date	0310823779/17/09/2018				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
					(for export of 1 Number Lozenges)
1	Benzydamine Hydrochloride And 1 Number Cetylpyridinium Chloride Anti-Inflammatory And Antiseptic Lozenges Sugar Free and all (other flavours. Each lozenge contains (i) Benzydamine Hydrochloride-3mg (ii) Cetylpyridinium Chloride- 1.33mg (iii) Isomalt ST-M - 2586mg. Net content (i) 43.796 Kgs (ii) 19.416 Kgs (iii) 37751.835 Kgs)		1	Benzydamine Hydrochloride	3.06 mg
			2	Cetylpyridinium Chloride	1.33 mg
			3	Isomalt ST-M	2586.00 mg
2	Benzydamine Hydrochloride, 2,4- 1 Number Dichlorobenzyl Alcohol And Lidocaine Hydrochloride Anaesthetic, Anti-Inflammatory, (Anti-Bacterial Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride - 3mg (ii) Isomalt ST-M- 2586mg. Net content (i) 21.898 Kgs. (ii) 18875.897 Kgs.)		4	Benzydamine Hydrochloride	3.06 mg
			5	Isomalt ST-M	2586.00 mg

3	Benzydamine Hydrochloride Anti-Inflammatory Lozenges Sugar Free. Each lozenge contains ((i) Benzydamine Hydrochloride- 3mg (ii) Isomalt ST-M - 2595mg. Net content (i) 14.234 Kgs. (ii) 12312.05 Kgs.)	6	Benzydamine Hydrochloride	3.06 mg
		7	Isomalt ST-M	2595.00 mg
4	Cetylpyridinium Chloride And Bromhexine 1 Number Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours. (Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2576mg. Net content (i) 1.873 Kgs. (ii) 3628.141 Kgs.)	8	Cetylpyridinium Chloride	1.33 mg
		9	Isomalt ST-M	2576.00 mg
5	Cetylpyridinium Chloride And Benzydamine 1 Number Hydrochloride Antiseptic Lozenges Sugar Free. Each lozenge contains ((i) Cetylpyridinium Chloride- 1mg (ii) Isomalt ST-M - 2595mg. Net content (i) 1.408 Kgs (ii) 3654.923 Kgs.)	10	Cetylpyridinium Chloride	1.00 mg
		11	Isomalt ST-M	2595.00 mg
6	Zecuf Herbal Cough Lozenges Sugar Free. 1 Number Each lozenge contains ((i) Isomalt ST-M - 3015.82mg. Net content (i) 4247.626 Kgs.)	12	Isomalt ST-M	3015.82 mg
7	Vicks Vapo Drops+Cough Orange Menthol/ 1 Number Lemon Menthol, Sugar Free Lozenges. Each lozenge contains ((i) Isomalt ST-M - 2786.80mg. Net content (i) 3925.063 Kgs.)	13	Isomalt ST-M	2786.80 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	68 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001976AM19
RA File Number	092404000288 AM19
Licence No and Date	0910066679/18/09/2018

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
1-[2-FLUORO-6-(TRIFLUOROMETHYL) BENZYL] -5-iodo-6-methylpyrimidine-2,4-dione (1H,3H)-	1 kg	1	3-FLUORO BENZOTRIFLUORIDE	1.011 kg
		2	DIMETHYL FORMAMIDE	0.472 kg
		3	TETRAHYDROFURAN	0.80 kg
		4	METHYL-1-t-BUTYLETHER (MTBE)	0.255 kg
		5	IODINE MONOCHLORIDE	0.411 kg
		6	MALONIC ACID	1.04 kg
		7	ACETONE	0.50 kg
		8	HEPTANE	0.32 kg

RA concerned may take further necessary action as per above decision of NC

Case No.	69 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	SHILPA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001982AM19
RA File Number	072404000164 AM19
Licence No and Date	0710113890/25/09/2018

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
GEMCITABINE HCL	1 kg	1	2-Deoxy-2,2- Difluoro-D- Erythro- Pentafulanous- Ulose-3,5-Dibenzoate	1-4.78 kg
		2	Tetra Hydro Furan	4.60 kg
		3	Methylene Dichloride	6.20 kg
		4	N-Acetyl Cytosine	2.92 kg
		5	Trimethyl Silyl Trifluoromethane Sulfonate	4.23 kg
		6	Methanol	6.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	70 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	VOVANTIS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001154AM19
RA File Number	342404000145 AM19
Licence No and Date	3410044518/26/09/2018

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Drug Manufacturing Licence (DML).

Case No.	71 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	ARCH PHARMALABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001383AM19
RA File Number	039404000568 AM19
Licence No and Date	0310824072/28/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that NC-3 in its Meeting No. 4/82-ALC4/2019 dated 19.07.2019 has already rejected the case. In view of above, the Committee decided to withdraw the case.	

Case No.	72 / NC/3/MEET/Aug/202122/7		
Case Status	Case Approved		
Party Name	VENOR PHARMA LIMITED		
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021		
HQ File Number	018205002024AM19		
RA File Number	612404000009 AM19		
Licence No and Date	6110001546/04/10/2018		
Norms Committee Decision:			
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:			
Sl. No. Export product	Qty.	Sl. No. Import items	Qty.

1	Inj. Methadone HCL 10 mg	1 Number	1	METHADONE HCL	11.00 mg / injection
2	Tab. Methadone HCl 10 mg	1 Number	1	METHADONE HCL	10.20 mg / 10 mg Tablet
3	Tab. Methadone HCl 5 mg	1 Number	1	METHADONE HCL	5.10 mg / 5 mg Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	73 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002026AM19
RA File Number	052304000297 AM19
Licence No and Date	0510408024/08/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	74 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002027AM19
RA File Number	052304000295 AM19

Licence No and Date	0510408025/08/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	75 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	ASTRAL STERITECH PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205001202AM19				
RA File Number	342404000225 AM19				
Licence No and Date	3410044573/10/10/2018				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Oxacillin for Injection USP 100000 2gm.(Each Vials Contains Oxacillin Numbers Sodium Equivalent to 2gm Oxacillin.)		1	STERILE OXACILLIN SODIUM (Sterile Bulk)	231.00 kg
			2	Glass Bottles 0077047005 Antibiotic 10ml Clear Glass Type-1.	Relevant as per packing policy
			3	Rubber Stopper C14746720gc 6tp3 20mm Injection Stopper Bromo Butyl Grey Ultra.	Relevant as per packing policy
2	Oxacillin for Injection USP 16000 10gm.(Each Vial Contains Oxacillin Numbers Sodium Equivalent to 10gm Oxacillin.)		4	STERILE OXACILLIN SODIUM (Sterile Bulk)	184.80 kg
			5	Glass Bottles 2047201005 Infusion	Relevant as per

Clear Choice- P 100ml Clear Glass packing policy Type-1.

6 Rubber Stopper C16436720gc Relevant as per packing policy
6tp3 28mm Infusion Stopper Bromo
Butyl Grey Ultra.

RA concerned may take further necessary action as per above decision of NC.

Case No.	76 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	MACSON PRODUCTS
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002039AM19
RA File Number	522404000039 AM19
Licence No and Date	5210042796/11/10/2018
Norms Committee Decision: The firm vide e-mail dated 05.02.2020 has enclosed a copy of Non-Utilization Certificate received from Office of Commissioner of Customs, Nhava-Sheva, Maharashtra and has stated that they have not taken any benefit against the subject Advance Authorization. In view of that, the firm has requested to convert it into Duty Drawback Scheme. The Committee considered the request of the firm and it was observed that it is not possible to convert the Advance Authorization to Duty Drawback Scheme. Accordingly, the Committee decided to withdraw the case.	

Case No.	77 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002047AM19
RA File Number	612404000011 AM19
Licence No and	6110001553/11/10/2018

Date				
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Tab. Naltrexone HCl 50mg	1 Number	1	Naltrexone HCL USP/BP	51.00 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	78 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SPC LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001147AM19
RA File Number	342404000211 AM19
Licence No and Date	3410044586/12/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. End use of export product. ii. Stoichiometric balance on molar basis for chemical reaction indicating percentage yield at each stage. iii. Last two years Production / Consumption data duly certified by GST. Copy of earlier Norms Committee decision.	

Case No.	79 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved

Party Name	SRIAM LABS PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205002049AM19				
RA File Number	092404000338 AM19				
Licence No and Date	0910066753/16/10/2018				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is less:					
Export Product	Qty.	Sl. No.	Import items		Qty.
(1S, 4R)-4-Amino-2- cyclopentene-1- 1 kg methanol D (-) tartarate (CAP-II)		1	2-Azabicyclo [2.2.1] hept- 5-ene-2-one (Vincelactam)		1.337 kg
		2	Sodium borohydride		0.214 kg
		3	D (-) tartaric acid		0.742 kg
		4	L(+) Tartaric acid		0.90 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	80 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	WOCKHARDT LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001626AM19
RA File Number	039504000755 AM19
Licence No and Date	0310824651/24/10/2018
Norms Committee Decision:	
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the	

ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
SUMATRIPTAN SUCCINATE INJ 1 Number 6MG/0.5ML (5 VIAL PACK) EACH VIAL Vial CONTAINS (SUMATRIPTAN SUCCINATE 8.4MG EQUIVALENT TO SUMATRIPTAN 6MG (Total 60085 Vials and Total Net Content of Sumatriptan succinate upto 0.707 KGS))		1	SUMATRIPTAN SUCCINATE	9.24 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	81 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002054AM19
RA File Number	092404000345 AM19
Licence No and Date	0910066762/25/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Export Product description is not matching with DML. ii. All import quantity applied are disproportional to export. iii. Import Item No. 5 is confusing and is not confirming to process and DML.	

Case No.	82 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved

Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002059AM19
RA File Number	092404000229 AM19
Licence No and Date	0910066775/26/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0910067519 dated 14.05.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty	Sl. No.	Import Items	Qty
1	Enoxaparin Sodium Injection 20mg Pre-filled Syringes	1 Number	1	Heparin Sodium	39.733 mg
			2	Barrel Syringes	Net to Net
			3	Needle Shield	Net to Net
			4	Plunger Stoppers	Net to Net
			5	Plunger Rods	Net to Net
			6	Preventis Needle Shielding System	Net to Net
2	Enoxaparin Sodium Injection 40mg Pre-filled Syringes	1 Number	1	Heparin Sodium	79.466 mg
			2	Barrel Syringes	Net to Net
			3	Needle Shield	Net to Net
			4	Plunger Stoppers	Net to Net
			5	Plunger Rods	Net to Net

			6	Preventis Needle Shielding System	Net to Net
3	Enoxaparin Sodium Injection 60mg Pre-filled Syringes	1 Number	1	Heparin Sodium	119.187 mg
			2	Barrel Syringes	Net to Net
			3	Needle Shield	Net to Net
			4	Plunger Stoppers	Net to Net
			5	Plunger Rods	Net to Net
			6	Preventis Needle Shielding System	Net to Net
4	Enoxaparin Sodium Injection 80mg Pre-filled Syringes	1 Number	1	Heparin Sodium	158.93 mg
			2	Barrel Syringes	Net to Net
			3	Needle Shield	Net to Net
			4	Plunger Stoppers	Net to Net
			5	Plunger Rods	Net to Net
			6	Preventis Needle Shielding System	Net to Net
5	Enoxaparin Sodium Injection 120mg Pre-filled Syringes	1 Number	1	Heparin Sodium	238.40 mg
			2	Barrel Syringes	Net to Net
			3	Needle Shield	Net to Net
			4	Plunger Stoppers	Net to Net
			5	Plunger Rods	Net to Net
			6	Preventis Needle Shielding System	Net to Net

6	Enoxaparin Sodium Injection 150mg Pre-filled Syringes	1 Number	1	Heparin Sodium	298.00 mg
			2	Barrel Syringes	Net to Net
			3	Needle Shield	Net to Net
			4	Plunger Stoppers	Net to Net
			5	Plunger Rods	Net to Net
			6	Preventis Needle Shielding System	Net to Net

RA may take appropriate action as per the decision of Norms Committee.

Case No.	83 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	SUVEN LIFE SCIENCES LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205002062AM19				
RA File Number	092404000354 AM19				
Licence No and Date	0910066781/26/10/2018				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Export product	Qty.	Sl. No.	Import items	Qty.	
1-[2-FLUORO-6-(TRIFLUOROMETHYL)BENZYL]-5- IODO-6-METHYLPYRIMIDINE-2,4	1 kg	1	3-FLUORO BENZOTRIFLUORIDE	1.011 kg	
		2	DIMETHYL FORMAMIDE	0.472 kg	

(1H,3H)-DIONE	3	TETRAHYDROFURAN	0.80 kg
	4	METHYL-1-t-BUTYLETHER (MTBE)	0.255 kg
	5	IODINE MONOCHLORIDE	0.411 kg
	6	MALONIC ACID	1.04 kg
	7	ACETONE	0.50 kg
	8	HEPTANE	0.32 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	84 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	MACSON PRODUCTS
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002065AM19
RA File Number	522404000058 AM19
Licence No and Date	5210042821/26/10/2018
Norms Committee Decision: The firm vide e-mail dated 05.02.2020 has enclosed a copy of Non-Utilization Certificate received from Office of Commissioner of Customs, Nhava-Sheva, Maharashtra and has stated that they have not taken any benefit against the subject Advance Authorization. In view of that, the firm has requested to convert it into Duty Drawnback Scheme. The Committee considered the request of the firm and it was observed that it is not possible to convert the Advance Authorization to Duty Drawback Scheme. Accordingly, the Committee decided to withdraw the case.	

Case No.	85 / NC/3/MEET/Aug/202122/7
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Case Status	Case Approved
Party Name	PHAROSE REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001161AM19
RA File Number	302404000032 AM19
Licence No and Date	3010104485/31/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
ALPHA KETOANALOGUE + ESSENTIAL AMINO ACIDS FILM COATED TABLET wei 1150.5 kgs.The weight of each tables will be 975 mg.(cont.contents of items No. (1) as 105 mg (2) 53 mg (3) 23mg (4) 38mg (5) 30mg.(6) 59 mg. (7) 67mg. (8)101mg.(9) 8mg. &10) 86mg.resp.)	1180000 Numbers	1	L-LYSINE ACETATE BULK DRUG. -IMPORT ITEMS NO.01 TO 10 WITH CONDITION :-THE IMPORT OF DRUGS FROM UNREGISTERED SOURCES	126.00 kg
		2	L-THREONINE	63.00 kg
		3	L-TRYPTOPHAN	27.00 kg
		4	L-HISTIDINE	45.00 kg
		5	L-TYROSINE	36.00 kg
		6	D, L- ALPHA-HYDROXYMETHIONINE, CALCIUM SALT	71.00 kg
		7	D, L- ALPHA-KETOISOLEUCINE, CALCIUM SALT	80.64 kg
		8	ALPHA KETOLEUCIN CALCIUM SALT	121.56 kg
		9	ALPHA KETOPHENY CALCIUM SALT	81.84 kg

		10	ALPHA-KETOVALIN SALT	103.51 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	86 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205001568AM19			
RA File Number	039504000709 AM19			
Licence No and Date	0310824946/12/11/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
M325 (BENZENE ACETIC ACID, 2- 1 kg		1	3-ISOCHROMANONE 99 % MIN.	0.505 kg
[[[6-(TRIFLUOROMETHYL)-2-PYRIDINYL]OXY]METHYL]-, METHYL ESTER)		2	2-HYDROXY-6-(TRIFLUOROMETHYL) PYRIDINE 99 % MIN.	0.528 kg
		3	DIMETHYL ACETAMIDE 99.5 % MIN.	0.15 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	87 / NC/3/MEET/Aug/202122/7
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Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002084AM19
RA File Number	092404000382 AM19
Licence No and Date	0910066853/15/11/2018

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
LOPINAVIR	1 kg	1	L-Valine	0.74 kg
		2	Methanol (Methyl Alcohol)	13.18 kg
		3	Methylene Chloride	5.23 kg
		4	Isopropyl Alcohol (IPA)	3.20 kg
		5	Acetone	0.04 kg
		6	Toluene	0.19 kg
		7	Activated Carbon (Carbon Enoanticromos)	0.10 kg
		8	Methanesulfonic Acid	1.82 kg
		9	Monoethylene Glycol Dimethyl Ether (Monoglyme)	6.35 kg
		10	Sodium Borohydride	0.80 kg
		11	N-N-Carbonyl Di Imidazole	0.60 kg
		12	5% Palladium on Charcoal / Carbon (Catalyst- type 5T39 Paste)	0.007 kg

		13	L-Pyroglutamic Acid	0.31 kg
		14	Dimethylformamide (D M F)	2.49 kg
		15	N-Heptane	0.07 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	88 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	VIVIN DRUGS & PHARMACEUTICALS PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205002087AM19				
RA File Number	092404000391 AM19				
Licence No and Date	0910066856/15/11/2018				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product	Qty.	Sl. No.	Import items	Qty.	
(2R,CIS)-5- FLUORO(4- AMINO-1,2-1 kg	1	1	GLYOXYLIC ACID 50 PERCENT	0.62 kg	
DIHYDRO-2- OXO-1- PYRIMIDINYL- 1, 3-OXATHIOLANE(2- CARBOXYLIC ACID (2R,5R)-MENTHYLESTER (FCE) OR FCN OR FCME OR	2	2	2,5 DI HYDROXY 1,4 DITHIANE	0.28 kg	
FCM)	3	3	5-FLUORO CYTOSINE	0.44 kg	
	4	4	HEXAMETHYL DISILAZANE	0.29 kg	
	5	5	METHYLENE CHLORIDE	3.00 kg	

6	L-MENTHOL	0.61 kg
7	TRIPHOSGENE	0.40 kg
8	ETHYL ACETATE	1.00 kg
9	N-HEXANE	2.60 kg
10	TOLUENE	2.50 kg
RA concerned may take further necessary action as per above decision of NC.		

Case No.	89 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002095AM19
RA File Number	092404000386 AM19
Licence No and Date	0910066874/20/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Export Product description does not match with DML. ii. Description of import item No. 5 does not match with process details and DML.	

Case No.	90 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021

and Date					
HQ File Number	018205002096AM19				
RA File Number	082404000187 AM19				
Licence No and Date	0810143923/20/11/2018				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	AZITHROMYCIN ORAL 1 Number SUSPENSION USP 100MG / 5ML (300MG/15ML BOTTLE)((ACTIVE INGREDIENT : AZITHROMYCIN DIHYDRATE USP - NET WT. 203.857 KGS))		1	AZITHROMYCIN DIHYDRATE USP (This Licence is issued with condition that import of any Drug against this Licence will be allowed through Registered Sources as per provision laid down in Drug & Cosmetic Act and as per Para 4.07 of HBP 2015-20 subject to fixation of norms by ACL, New Delhi	330.12 mg
			2	SUCROSE NF FINE GRADE (COMPRESSUC PS)	11616.00 mg
2	AZITHROMYCIN ORAL 1 Number SUSPENSION USP 200MG / 5ML (600MG/15ML BOTTLE)((ACTIVE INGREDIENT : AZITHROMYCIN DIHYDRATE USP - NET WT. 731.939 KGS))		1	AZITHROMYCIN DIHYDRATE USP (This Licence is issued with condition that import of any Drug against this Licence will be allowed through Registered Sources as per provision laid down in Drug & Cosmetic Act and as per Para 4.07 of HBP 2015-20 subject to fixation of norms by ACL, New Delhi	660.24 mg
			2	SUCROSE NF FINE GRADE (COMPRESSUC PS)	11616.00 mg
3	AZITHROMYCIN ORAL 1 Number SUSPENSION USP 200MG/5ML (900MG / 22.5ML BOTTLE)((ACTIVE INGREDIENT : AZITHROMYCIN DIHYDRATE USP - NET WT. 711.410 KGS))		1	AZITHROMYCIN DIHYDRATE USP (This Licence is issued with condition that import of any Drug against this Licence will be allowed through Registered Sources as per provision laid down in Drug & Cosmetic Act and as per Para 4.07 of HBP 2015-20 subject to fixation of	990.36 mg

				norms by ACL, New Delhi
				2 SUCROSE NF FINE GRADE 17424.00 mg (COMPRESSUC PS)
4	AZITHROMYCIN SUSPENSION USP 200MG/5ML (1200MG / 30ML BOTTLE)((ACTIVE INGREDIENT : AZITHROMYCIN DIHYDRATE USP - NET WT. 809.024 KGS))	ORAL 1 Number 1	1	AZITHROMYCIN DIHYDRATE 1320.48 mg USP (This Licence is issued with condition that import of any Drug against this Licence will be allowed through Registered Sources as per provision laid down in Drug & Cosmetic Act and as per Para 4.07 of HBP 2015-20 subject to fixation of norms by ACL, New Delhi
				2 SUCROSE NF FINE GRADE 23232.00 mg (COMPRESSUC PS)
RA concerned may take further necessary action as per above decision of NC.				

Case No.	91 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	GLOBE TROTTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002106AM19
RA File Number	039404000713 AM19
Licence No and Date	0310825212/26/11/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
Complete technical details as per Annexure to Appendix 4E.	

Case No.	92 / NC/3/MEET/Aug/202122/7
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Case Status	Case Approved			
Party Name	INDIA GLYCOLS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205001441AM19			
RA File Number	052304000359 AM19			
Licence No and Date	0510408634/26/11/2018			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 2/AM21 dated 24.07.2020 against advance authorization No. 0510405825 dated 09.03.2018 and also from Catalogue of Silver Catalyst and Production / Consumption data duly certified by GST submitted by the firm vide letter dated 03.02.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty.	Sl. No.	Import items	Qty.
Mono Ethylene Glycol (MEG)	1 kg	1	Denatured Ethyl Alcohol	1.123 kg
		2	Silver Catalyst (Activity 29-30%)	0.000284 kg
		3	Alumina Catalyst	0.000362 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	93 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002130AM19
RA File Number	612404000018 AM19
Licence No and Date	6110001564/28/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that DML given by the firm does not contain	

export item. Hence, it was decided to call for following information from the firm:

DML for the export item with approved composition.

Case No.	94 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	AUROBINDO PHARMA LTD				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205002116AM19				
RA File Number	092404000410 AM19				
Licence No and Date	0910066905/28/11/2018				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Export product	Qty.	Sl. No.	Import items		Qty.
Sultamicillin Base / Sultamicillin	1 kg	1	6-Amino Penicillanic Acid (6-APA)		0.60 kg
		2	Acetonitrile		1.24 kg
		3	Activated Carbon (Carbon Enoanticromos)		0.07 kg
		4	D(-) Alpha Phenyl Glycine Base		0.472 kg
		5	Dimethylformamide (D M F)		1.00 kg
		6	Isopropyl Alcohol (IPA)		2.85 kg
		7	Methanol (Methyl Alcohol)		0.25 kg

8	Methyl Acetoacetate (MAA)	0.523 kg
9	Penicillin G Amidase (Particle size 250 – 500 micron, Creamish to Brown regularly shaped beads)	0.0014 kg
10	Potassium Carbonate (Anhydrous)	0.27 kg
11	Iodomethyl Sulbactam	0.87 kg
12	Toluene	0.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	95 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	VENOR PHARMA LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205002131AM19			
RA File Number	612404000017 AM19			
Licence No and Date	6110001565/28/11/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				

Case No.	96 / NC/3/MEET/Aug/202122/7										
Case Status	Case Approved										
Party Name	SMILAX LABORATORIES LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021										
HQ File Number	018205002121AM19										
RA File Number	092404000358 AM19										
Licence No and Date	0910066915/28/11/2018										
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>1-Bromo-3,5- Dimethyl Adamantane</td><td>1 kg</td><td>1</td><td>1,3-Dimethyl adamantane</td><td>0.769 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	1-Bromo-3,5- Dimethyl Adamantane	1 kg	1	1,3-Dimethyl adamantane	0.769 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
1-Bromo-3,5- Dimethyl Adamantane	1 kg	1	1,3-Dimethyl adamantane	0.769 kg							

Case No.	97 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002132AM19
RA File Number	612404000016 AM19
Licence No and Date	6110001566/28/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

Copy of DML for all the export items.

Case No.	98 / NC/3/MEET/Aug/202122/7														
Case Status	Case Approved														
Party Name	VENOR PHARMA LIMITED														
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021														
HQ File Number	018205002126AM19														
RA File Number	612404000012 AM19														
Licence No and Date	6110001560/28/11/2018														
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Tab. Buprenorphine 2 mg</td><td>415000 Number</td><td>1</td><td>Buprenorphine HCL BP/USP</td><td>0.9126 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.						Export product	Qty.	Sl. No.	Import items	Qty.	Tab. Buprenorphine 2 mg	415000 Number	1	Buprenorphine HCL BP/USP	0.9126 kg
Export product	Qty.	Sl. No.	Import items	Qty.											
Tab. Buprenorphine 2 mg	415000 Number	1	Buprenorphine HCL BP/USP	0.9126 kg											

Case No.	99 / NC/3/MEET/Aug/202122/7				
Case Status	Case Deferred				
Party Name	VENOR PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205002127AM19				
RA File Number	612404000013 AM19				
Licence No and Date	6110001561/28/11/2018				

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Copy of DML for each export item showing approved composition.

Case No.	100 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002128AM19
RA File Number	612404000014 AM19
Licence No and Date	6110001562/28/11/2018

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Tab. Oxycodone HCL 5mg	1 Number	1	Oxycodone HCL (EP/BP/USP)	5.10 mg / 5 mg Tablet
2	Tab. Oxycodone HCL 10mg (NR/ER/PR)	1 Number	1	Oxycodone HCL (EP/BP/USP)	10.20 mg / 10 mg Tablet
3	Tab. Oxycodone HCL 20mg (NR/ER/PR)	1 Number	1	Oxycodone HCL (EP/BP/USP)	20.40 mg / 20 mg Tablet
4	Tab. Oxycodone HCL 40mg (NR/ER/PR)	1 Number	1	Oxycodone HCL (EP/BP/USP)	40.80 mg / 40 mg Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	101 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002129AM19
RA File Number	612404000015 AM19
Licence No and Date	6110001563/28/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of DML for each export item showing approved composition.	

Case No.	102 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002125AM19
RA File Number	082404000264 AM19
Licence No and Date	0810143988/29/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Net weight of one Empty Capsule in each export item alongwith size and specification of empty capsules. ii. Consumption of Glycerine in each capsule. iii. Consumption of Gelatin in each capsule. Whether capsule size and specification is same for export item No. 3 and 4 with justification.	

Case No.	103 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002145AM19
RA File Number	052304000385 AM19
Licence No and Date	0510408748/04/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that a copy of Show Cause Notice dated 10.10.2019 issued to firm alongwith a copy of reply dated 22.12.2019 received from the firm were forwarded to CLA, New Delhi on 16.03.2021, followed by Reminder on 27.08.2021 with the request to examine the reply of firm in response to the Show Cause Notice and furnish their reply as per Annexure B. The requisite reply is still awaited from CLA, New Delhi. Hence, the Committee decided to defer the case.	

Case No.	104 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	AUROBINDO PHARMA LTD			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205002153AM19			
RA File Number	092404000436 AM19			
Licence No and Date	0910066944/05/12/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				

RA concerned may take further necessary action as per above decision of NC.

Case No.	105 / NC/3/MEET/Aug/202122/7																							
Case Status	Case Approved																							
Party Name	VISION DRUGS PRIVATE LIMITED																							
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021																							
HQ File Number	018205002155AM19																							
RA File Number	092404000412 AM19																							
Licence No and Date	0910066949/06/12/2018																							
Norms Committee Decision:																								
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:																								
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>3,4-Dimthoxyphenethylamine (HVA)</td><td>1 kg</td><td>1</td><td>Veratrole</td><td>1.44 kg</td></tr><tr><td></td><td></td><td>2</td><td>Sodium Cyanide</td><td>0.50 kg</td></tr><tr><td></td><td></td><td>3</td><td>Methanol</td><td>1.40 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	3,4-Dimthoxyphenethylamine (HVA)	1 kg	1	Veratrole	1.44 kg			2	Sodium Cyanide	0.50 kg			3	Methanol	1.40 kg
Export product	Qty.	Sl. No.	Import items	Qty.																				
3,4-Dimthoxyphenethylamine (HVA)	1 kg	1	Veratrole	1.44 kg																				
		2	Sodium Cyanide	0.50 kg																				
		3	Methanol	1.40 kg																				
RA concerned may take further necessary action as per above decision of NC.																								

Case No.	106 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	DCM SHRIRAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001444AM19

RA File Number	052304000376 AM19																		
Licence No and Date	0510408809/06/12/2018																		
Norms Committee Decision:																			
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:																			
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Valine Hydantoin (Synonym : 5- Isopropyl 1 kg Hydantoin)</td><td></td><td>1</td><td>Isobutyraldehyde</td><td>0.555 kg</td></tr><tr><td></td><td></td><td>2</td><td>Sodium Cyanide</td><td>0.383 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Valine Hydantoin (Synonym : 5- Isopropyl 1 kg Hydantoin)		1	Isobutyraldehyde	0.555 kg			2	Sodium Cyanide	0.383 kg
Export product	Qty.	Sl. No.	Import items	Qty.															
Valine Hydantoin (Synonym : 5- Isopropyl 1 kg Hydantoin)		1	Isobutyraldehyde	0.555 kg															
		2	Sodium Cyanide	0.383 kg															
RA concerned may take further necessary action as per above decision of NC.																			

Case No.	107 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205001545AM19				
RA File Number	039404000774 AM19				
Licence No and Date	0310825559/10/12/2018				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 0310836157dated 11.05.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export Product	Qty	Sl. No.	Import Items	Qty

1	Cetylpyridinium Chloride, Benzydamine Hydrochloride and Pholcodine Lozenges Sugar Free Blackcurrant/ Pineapple & Lime/ Honey,Lemon & Ginger/ Other Flavours. Each Lozenge contains (i)Pholcodine 5.50mg (ii)Benzydamine Hydrochloride 1.50mg (iii)Cetylpyridinium Chloride 1.33mg(iv)Isomalt ST-M 2595.67mg. Net Content(i)76.923 kgs(ii)20.979kgs(iii)18.601kgs(iv)36303.103kgs.	1 Number	1	Pholcodine	5.61 mg
			2	Benzydamine Hydrochloride	1.53 mg
			3	Cetylpyridinium Chloride	1.357 mg
			4	Isomalt ST-M	2583.0 mg
2	Pholcodine and Cetylpyridinium Chloride Lozenges Sugar Free Orange / Lemon and Other Flavours. Each Lozenge contains (i)Pholcodine 5.50 mg (ii)Cetylpyridinium Chloride 1.33 mg (iii)Isomalt ST-M 2591.86 mg. Net Content (i) Pholcodine 31.539 kgs (ii) Cetylpyridinium Chloride 7.627 kgs (iii) Isomalt ST-M 14862.492 kgs.	1 Number	5	Pholcodine	5.61 mg
			6	Cetylpyridinium Chloride	1.357 mg
			7	Isomalt ST-M	2579.0 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	108 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	MALLADI DRUGS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002172AM19
RA File Number	042404000143 AM19
Licence No and Date	0410164962/10/12/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the import quantity have no relevance with the quantity of export and also Value Addition mentioned against the subject Advance Authorization is unrealistic. Hence, the Committee decided to reject the case.	

Case No.	109 / NC/3/MEET/Aug/202122/7																										
Case Status	Case Approved																										
Party Name	SUVEN LIFE SCIENCES LIMITED																										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021																										
HQ File Number	018205002168AM19																										
RA File Number	092404000441 AM19																										
Licence No and Date	0910066959/11/12/2018																										
Norms Committee Decision:																											
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:																											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="5">ETHYL 6-FLUOROBENZOFURAN CARBOXYLATE</td><td rowspan="5">-7- 1 kg</td><td>1</td><td>HEPTANE</td><td>0.152 kg</td></tr><tr><td>2</td><td>METHYL TERT-BUTYL ETHER</td><td>3.23 kg</td></tr><tr><td>3</td><td>SODIUM BOROHYDRIDE</td><td>0.392 kg</td></tr><tr><td>4</td><td>2,6-DIFLUORO BENZOIC ACID</td><td>1.813 kg</td></tr><tr><td>5</td><td>DIMETHYL FORMAMIDE</td><td>0.653 kg</td></tr></table>						Export product	Qty.	Sl. No.	Import items	Qty.	ETHYL 6-FLUOROBENZOFURAN CARBOXYLATE	-7- 1 kg	1	HEPTANE	0.152 kg	2	METHYL TERT-BUTYL ETHER	3.23 kg	3	SODIUM BOROHYDRIDE	0.392 kg	4	2,6-DIFLUORO BENZOIC ACID	1.813 kg	5	DIMETHYL FORMAMIDE	0.653 kg
Export product	Qty.	Sl. No.	Import items	Qty.																							
ETHYL 6-FLUOROBENZOFURAN CARBOXYLATE	-7- 1 kg	1	HEPTANE	0.152 kg																							
		2	METHYL TERT-BUTYL ETHER	3.23 kg																							
		3	SODIUM BOROHYDRIDE	0.392 kg																							
		4	2,6-DIFLUORO BENZOIC ACID	1.813 kg																							
		5	DIMETHYL FORMAMIDE	0.653 kg																							
RA concerned may take further necessary action as per above decision of NC.																											

Case No.	110 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001596AM19

RA File Number	039504000889 AM19
Licence No and Date	0310825587/11/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of Master Batch Formula for each export item showing net content of each input.	

Case No.	111 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002178AM19
RA File Number	612404000020 AM19
Licence No and Date	6110001570/13/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the list approved items in DML provided by the firm does not contain 10 ml injection of relevant API. Accordingly, it was decided to call for following information from the firm: DML for export item.	

Case No.	112 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	TATA CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001646AM19
RA File Number	039504000901 AM19
Licence No and Date	0310825645/13/12/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that Norms Committee -3 in its Meeting No. **7/82-ALC4/2019 dated 06.09.2019** has already decided to transfer the case to Norms Committee-6 as the export product – Fossence (Oligofructose / FOS) Powder P 90 / Liquid L95 comes under Food category, not pharmaceutical.

In view of above, the Committee decided to **withdraw** the case.

Case No.	113 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	NATCO PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002183AM19
RA File Number	092404000417 AM19
Licence No and Date	0910066973/18/12/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
(i) Copy of Master Batch Formula for each export item.	

Case No.	114 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002184AM19
RA File Number	092404000443 AM19
Licence No and Date	0910066974/18/12/2018
Norms Committee Decision:	
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
DULOXETINE HYDROCHLORIDE	1 kg	1	N-Methyl Duloxetine Oxalate	1.485 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	115 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	AMI ORGANICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205002193AM19			
RA File Number	522404000068 AM19			
Licence No and Date	5210042870/18/12/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
4-HYDROXY COUMARIN	1 kg	1	Acetyl Salicylic Acid (For Industrial Use)	1.37 kg
(by Acetyl Salicylic Acid route)		2	Ethyl Aceto Acetate	0.89 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	116 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001556AM19
RA File Number	052404000503 AM19
Licence No and Date	0510408988/19/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete and balanced chemical reactions showing molecular weight of each reactant. ii. Percentage yield on molar basis for each step. iii. Requirement and recovery of solvents at each step. Production / Consumption data duly certified by GST.	

Case No.	117 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	VIVIMED LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002195AM19
RA File Number	092404000460 AM19
Licence No and Date	0910066983/19/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Exact Chemical Name of Export product and its specification with percentage purity. Production / Consumption data for last two years duly certified by GST.	

Case No.	118 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn

Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002199AM19
RA File Number	342404000295 AM19
Licence No and Date	3410044774/20/12/2018
Norms Committee Decision: RLA, Vadodara vide e-mail dated 22.10.2020 has confirmed that the subject Advance Authorization was issued under Para 4.07 A of FTP (Self Ratification) as per the attached Condition Sheet and the licence has been exempted from approval of Norms Committee. In view of above, the Committee decided to withdraw the case.	

Case No.	119 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002209AM19
RA File Number	082404000303 AM19
Licence No and Date	0810144142/21/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Chemistry, material balance and yield starting from Methanol. ii. Details given are from starting raw material as Formaldehyde. Please clarify it.	

Case No.	120 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002232AM19

RA File Number	092404000482 AM19
Licence No and Date	0910067014/31/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of the Guaranteed Norms given by the Foreign Collaborator. ii. Complete chemical description of import item No. 4 (XTAFLUOR-E), its chemical structure, molecular weight and specific use in step II. End-use of the export item.	

Case No.	121 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	MALLADI DRUGS AND PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205002529AM19				
RA File Number	042404000218 AM19				
Licence No and Date	0410165065/04/01/2019				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Export product	Qty.	Sl. No.	Import items		Qty.
Trioxabicyclooctane	1 kg	1	Cis-2-butane-1,4-diol		1.02 kg
		2	Methanol		1.07 kg
		3	2,2-Dimethoxy Propane		1.32 kg
		4	Acetonitrile		1.42 kg

5 Methylene di chloride

1.25 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	122 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	REYAANSH HEALTHCARE				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205001580AM19				
RA File Number	039504001019 AM19				
Licence No and Date	0310826282/10/01/2019				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					

SPOT ON 1 ML TUBE
NET QUANTITY OF
SELAMECTIN 3.96 KGS

RA concerned may take further necessary action as per above decision of NC.

Case No.	123 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	S.M. HERBALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002299AM19
RA File Number	052404000602 AM19
Licence No and Date	0510409465/24/01/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: i. Content of 10-DAB III in the imported Twig and Leaf supported by COA from foreign supplier. ii. Content of 10-DAB-III in the export item supported by COA. iii. Stepwise process details with wastage in each step of active ingredient. Whether norms applied at Appendix 4E justify the import requirements	

Case No.	124 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	LIRICON TRADING
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002304AM19
RA File Number	039504001055 AM19
Licence No and Date	0310826653/25/01/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the description of export product, net content on Bulk Drug in the export and import quantity applied are largely mismatching and the firm has not given any explanation for this. Hence, the Committee decided to **reject** the case.

Case No.	125 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	MAHESHRAJ CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002340AM19
RA File Number	082404000374 AM19
Licence No and Date	0810144562/08/02/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: i. Complete technical details as for Annexure to Appendix 4E. (ii) Complete technical details like chemistry, material balance and percentage yield.	

Case No.	126 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002348AM19
RA File Number	039404000970 AM19
Licence No and Date	0310826970/11/02/2019
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:	

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	DOLORAZ 400 CAPSULES (EACH 1 Number CAPSULE CONTAIN 400MG Capsule IBUPROFEN & 455MG GELATIN)		1	IBUPROFEN	408.00 mg
			2	GELATIN	257.73 mg
2	IBUPROFEN 200 MG CAPSULES (EACH 1 Number CAPSULE CONTAIN 200MG Capsule IBUPROFEN AND 205MG GELATIN)		1	IBUPROFEN	204.00 mg
			2	GELATIN	125.43 mg
3	RAFEN GEL CAPSULES (EACH 1 Number CAPSULE CONTAIN 200 MG Capsule IBUPROFEN AND 205MG GELATIN)		1	IBUPROFEN	204.00 mg
			2	GELATIN	125.43 mg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	127 / NC/3/MEET/Aug/202122/7	
Case Status	Case Approved	
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED	
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021	
HQ File Number	018205002360AM19	
RA File Number	039504001113 AM19	
Licence No and Date	0310827030/14/02/2019	
Norms Committee Decision:		
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:		
Sl. No.	Export product	Qty.
1	Phytosterol Natural Refined Phytosterol 95%	60000 kg

2 Natural Mixed Tocopherol 70% 27500 kg

Sl. No.	Import items	Qty.
1	Fatty Acid Distillate / Deoderised Distillate	921250 kg
1	Acetone	44000 kg
2	Heptane-S	94050 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	128 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002362AM19
RA File Number	052304000508 AM19
Licence No and Date	0510409675/15/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

i. **Complete technical details as per Annexure to Appendix 4E.**

DML.

Case No.	129 / NC/3/MEET/Aug/202122/7
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Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002363AM19
RA File Number	052304000507 AM19
Licence No and Date	0510409676/15/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as per Annexure to Appendix 4E. DML.	

Case No.	130 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002364AM19
RA File Number	092404000515 AM19
Licence No and Date	0910067181/15/02/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: i. Complete chemical description of import item No. 1. ii. COA of import item No. 1 from foreign supplier. (iii) Whether import item No. 2 is Pt Metal or 5% Pt on carbon.	

Case No.	131 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	THINQ PHARMA-CRO LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002386AM19
RA File Number	039504001186 AM19
Licence No and Date	0310827227/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020 and letter dated 07.08.2020 and e-mail dated 19.11.2020. In view of above, the Committee decided to reject the case.	

Case No.	132 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SHANKUS PHARMACEUTICALS
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002574AM19
RA File Number	082404000430 AM19
Licence No and Date	0810144782/18/03/2019
Norms Committee Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 03.09.2020 and 11.12.2020: i. Complete chemistry, molecular weight as per Appendix 4E. In view of above, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish its reply, failing which the case will be rejected.	

Case No.	133 / NC/3/MEET/Aug/202122/7
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Case Status	Case Rejected
Party Name	DINAKARA LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002576AM19
RA File Number	092404000571 AM19
Licence No and Date	0910067285/18/03/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020 and letter dated 07.08.2020 and e-mail dated 19.11.2020. In view of above, the Committee decided to reject the case.	

Case No.	134 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205002606AM19
RA File Number	092404000633 AM19
Licence No and Date	0910067303/20/03/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020 and letter dated 07.08.2020 and e-mail dated 19.11.2020. In view of above, the Committee decided to reject the case.	

Case No.	135 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved

Party Name	JODAS EXPOIM PRIVATE LIMITED																											
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021																											
HQ File Number	018205000042AM20																											
RA File Number	052304000015 AM20																											
Licence No and Date	0510410233/15/04/2019																											
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ampicillin & Sulbactam for 666667 Injection 375mg. Import & Export to Number be governed as per P/C 9 dated 30.06.2003 as amended</td> <td></td> <td>1</td> <td>SULBACTAM SODIUM 96.17 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended</td> <td></td> </tr> <tr> <td>2</td> <td>Ampicillin & Sulbactam for 333333 Injection 750mg. Import & Export to Number be governed as per P/C 9 dated 30.06.2003 as amended</td> <td></td> <td>1</td> <td>SULBACTAM SODIUM 96.17 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended</td> <td></td> </tr> <tr> <td>3</td> <td>Ampicillin & Sulbactam for 3000000 Injection 1500mg. Import & Export Number to be governed as per P/C 9 dated 30.06.2003 as amended</td> <td></td> <td>1</td> <td>SULBACTAM SODIUM 1730.94 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended</td> <td></td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.	1	Ampicillin & Sulbactam for 666667 Injection 375mg. Import & Export to Number be governed as per P/C 9 dated 30.06.2003 as amended		1	SULBACTAM SODIUM 96.17 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended		2	Ampicillin & Sulbactam for 333333 Injection 750mg. Import & Export to Number be governed as per P/C 9 dated 30.06.2003 as amended		1	SULBACTAM SODIUM 96.17 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended		3	Ampicillin & Sulbactam for 3000000 Injection 1500mg. Import & Export Number to be governed as per P/C 9 dated 30.06.2003 as amended		1	SULBACTAM SODIUM 1730.94 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended	
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.																							
1	Ampicillin & Sulbactam for 666667 Injection 375mg. Import & Export to Number be governed as per P/C 9 dated 30.06.2003 as amended		1	SULBACTAM SODIUM 96.17 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended																								
2	Ampicillin & Sulbactam for 333333 Injection 750mg. Import & Export to Number be governed as per P/C 9 dated 30.06.2003 as amended		1	SULBACTAM SODIUM 96.17 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended																								
3	Ampicillin & Sulbactam for 3000000 Injection 1500mg. Import & Export Number to be governed as per P/C 9 dated 30.06.2003 as amended		1	SULBACTAM SODIUM 1730.94 kg RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended																								

Case No.	136 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000086AM20
RA File Number	082404000005 AM20
Licence No and Date	0810145144/01/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as for Annexure to Appendix 4E. ii. Chemistry, molecular weight, percentage yield of reaction. iii. Stoichiometric balance on molar basis of chemical reaction. Production / Consumption data for last two years duly certified by GST.	

Case No.	137 / NC/3/MEET/Aug/202122/7										
Case Status	Case Approved										
Party Name	JODAS EXPOIM PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021										
HQ File Number	018205000101AM20										
RA File Number	052304000048 AM20										
Licence No and Date	0510410475/03/05/2019										
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1" data-bbox="172 1893 1433 2023"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.					
Export product	Qty.	Sl. No.	Import items	Qty.							

Ertapenem for Injection 1g/Vial, 20 ml vial. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended	1 Number	1	ERTAPENEM SODIUM RELEVANT BULK DRUG. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended	1.10 gram
RA concerned may take further necessary action as per above decision of NC.				

Case No.	138 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	PRACHEM LABORATORIES
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000106AM20
RA File Number	082404000003 AM20
Licence No and Date	0810145205/08/05/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 11/82-ALC4/2019 dated 03.01.2020, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020 and e-mail dated 16.01.2020. In view of above, the Committee decided to reject the case.	

Case No.	139 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	SAURAV CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000109AM20
RA File Number	222404000011 AM20
Licence No and Date	2210016146/10/05/2019
Norms Committee Decision:	

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
KETOPROFEN	1 kg	1	3-(1-cyanoethyl)benzoic acid	1.034 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	140 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000191AM20
RA File Number	039504000157 AM20
Licence No and Date	0310829190/22/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Detailed chemistry. ii. Stoichiometric balance on molar basis. Percentage yield at every stage of manufacturing.	

Case No.	141 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021

HQ File Number	018205000207AM20
RA File Number	039404000134 AM20
Licence No and Date	0310829265/27/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Step-wise complete reactions item percentage yield on molar basis. ii. Copy of technical literature in support of yield envisaged. Production / Consumption data duly certified by GST.	

Case No.	142 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	RESONANCE SPECIALTIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001006AM20
RA File Number	039504000166 AM20
Licence No and Date	0310829318/29/05/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020 and letter dated 07.08.2020 and e-mail dated 23.10.2020. In view of above, the Committee decided to reject the case.	

Case No.	143 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000226AM20

RA File Number	342404000036 AM20
Licence No and Date	3410045179/30/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms as per SION A-3679 .	

Case No.	144 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	RAVESHIA ORGANICS LLP
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000225AM20
RA File Number	039504000204 AM20
Licence No and Date	0310829355/30/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020 and e-mail dated 10.09.2020. In view of above, the Committee decided to reject the case.	

Case No.	145 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000279AM20
RA File Number	039404000201 AM20
Licence No and Date	0310829703/17/06/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

i. **Production / Consumption for licensing period data duly certified by GST.**

Percentage purity of export item.

Case No.	146 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	CONCORD BIOTECH LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000319AM20
RA File Number	082404000101 AM20
Licence No and Date	0810145581/27/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has made the request twice for amendment in the export product / import items and the details are all mixed up. In view of above, the Committee decided to call for following information from the firm: The firm is advised to first get its Advance Authorization amended from RLA and then submit the revised Appendix 4E with all technical details for further examination of its case.	

Case No.	147 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	NOCIL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001639AM21
RA File Number	039504000284 AM20
Licence No and Date	0310829992/28/06/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **1/82-ALC4/2018 dated 01.05.2018** against advance authorization No. **0310811898 dated 17.03.2017**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-(Cyclohexyl thio-) Phthalimide 1 kg (Our Brand name:PILGARD PVI)		1	Phthalic Anyhdride (PAN)	0.603 kg
		2	DiCycloHexyl Disulphide (DCDS)	0.486 kg
		3	Caustic Potash Flakes (Potassium Hydroxide) (KOH)	0.020 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	148 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000329AM20
RA File Number	092404000146 AM20
Licence No and Date	0910067735/02/07/2019

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(S)-METHYL-3-METHYL-2-(N-((2-	1 kg	1	2-Cyano-4-Methyl Biphenyl (or) 4-Methyl-2-	0.74 kg

(1-TRITYL-1H-TETRAZOLE-5-YL) BIPHENYL-4-YL) METHYL) PENTANAMIDO) BUTANOATE		Cyano Biphenyl (OTBN)	
	2	L-Valine	0.27 kg
	3	Methylene dichloride	4.00 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.	149 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	TITAN LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000340AM20
RA File Number	039504000318 AM20
Licence No and Date	0310830043/03/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Copy of Master Batch Formula showing net content in export product. ii. Percentage overages applied in each import.	
Copy of COA of Eudragit L 30 D55.	

Case No.	150 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SYNTHO CHIRALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000343AM20
RA File Number	092404000172 AM20
Licence No and Date	0910067749/03/07/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **End use of Export Product.**
- ii. **Catalogue of import item.**

Production / Consumption data for last one year duly certified by GST.

Case No.	151 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	PROLIFE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000348AM20
RA File Number	039504000329 AM20
Licence No and Date	0310830123/05/07/2019

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and on the basis of two stage reaction and taking overall yield of 71%, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
P-CRESIDINE SULFONIC ACID	1 kg	1	2-NITRO PARA CRESOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	152 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	ACME GENERICS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021

and Date																			
HQ File Number	018205000356AM20																		
RA File Number	222404000026 AM20																		
Licence No and Date	2210016194/08/07/2019																		
Norms Committee Decision:																			
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:																			
<table><tr><td>Sl. No.</td><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>1</td><td>Ferrous Fumarate Tablet 200 mg (Each Tablet contain Ferrous Fumarate Powder 207mg)</td><td>1 Number</td><td>1</td><td>Ferrous Powder</td><td>Fumarate 204.00 mg / Tablet</td></tr><tr><td>2</td><td>Ferrous Fumarate + Folic Acid Tablet 1 Number (310mg+350mcg) (Each Tablet contain Ferrous Fumarate Powder 320.85mg)</td><td>1 Number</td><td>1</td><td>Ferrous Powder</td><td>Fumarate 316.20 mg/ Tablet</td></tr></table>		Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.	1	Ferrous Fumarate Tablet 200 mg (Each Tablet contain Ferrous Fumarate Powder 207mg)	1 Number	1	Ferrous Powder	Fumarate 204.00 mg / Tablet	2	Ferrous Fumarate + Folic Acid Tablet 1 Number (310mg+350mcg) (Each Tablet contain Ferrous Fumarate Powder 320.85mg)	1 Number	1	Ferrous Powder	Fumarate 316.20 mg/ Tablet
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.														
1	Ferrous Fumarate Tablet 200 mg (Each Tablet contain Ferrous Fumarate Powder 207mg)	1 Number	1	Ferrous Powder	Fumarate 204.00 mg / Tablet														
2	Ferrous Fumarate + Folic Acid Tablet 1 Number (310mg+350mcg) (Each Tablet contain Ferrous Fumarate Powder 320.85mg)	1 Number	1	Ferrous Powder	Fumarate 316.20 mg/ Tablet														
RA concerned may take further necessary action as per above decision of NC.																			

Case No.	153 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000370AM20
RA File Number	039504000296 AM20
Licence No and Date	0310830184/09/07/2019
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
LACTULOSE CONCENTRATE USP/EP/LACTULOSE SOLUTION USP/EP/LACTULOSE FOOD GRADE (Assay NLT 99%)	100 MT	1	Food Grade Lactose/ Edible Grade Lactose/ Refined Edible Grade lactose / lactose Monohydrate BP/EP/USP-NF	100 MT
RA concerned may take further necessary action as per above decision of NC.				

Case No.	154 / NC/3/MEET/Aug/202122/7										
Case Status	Case Approved										
Party Name	MAHARSHI PHARMA CHEM PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021										
HQ File Number	018205000371AM20										
RA File Number	082404000114 AM20										
Licence No and Date	0810145666/09/07/2019										
Norms Committee Decision:											
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Betamethasone Sodium Phosphate</td><td>1 kg</td><td>1</td><td>17 Alpha 21- Dihydroxy- 16-Beta Methyl-9-Beta-11- Beta-Epoxy Pregna-1, 4-Diene-3, 20- Dione (DB-XI)</td><td>0.72 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	Betamethasone Sodium Phosphate	1 kg	1	17 Alpha 21- Dihydroxy- 16-Beta Methyl-9-Beta-11- Beta-Epoxy Pregna-1, 4-Diene-3, 20- Dione (DB-XI)	0.72 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
Betamethasone Sodium Phosphate	1 kg	1	17 Alpha 21- Dihydroxy- 16-Beta Methyl-9-Beta-11- Beta-Epoxy Pregna-1, 4-Diene-3, 20- Dione (DB-XI)	0.72 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	155 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	MAHARSHI PHARMA CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000376AM20
RA File Number	082404000116 AM20
Licence No and Date	0810145668/09/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete and balanced chemical reaction with molecular weight. Percentage yield on molar basis for each step.	

Case No.	156 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	MAHARSHI PHARMA CHEM PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205000377AM20				
RA File Number	082404000117 AM20				
Licence No and Date	0810145669/09/07/2019				
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.
Betamethasone Dipropionate		1 kg	1	17 Alpha-21 Dihydroxy- 16-A-Methyl-9- Beta-	1.10 kg

			11-Beta Epoxy Pregna-1, 4-Dione, 3, 20- Dione (DB-X1)	
RA concerned may take further necessary action as per above decision of NC.				

Case No.	157 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	THINQ PHARMA-CRO LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000374AM20
RA File Number	039504000338 AM20
Licence No and Date	0310830207/10/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Percentage yield on molar basis alongwith copy of technical literature in support of yields. Specify the API / End-use of export item.	

Case No.	158 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000381AM20
RA File Number	039504000335 AM20
Licence No and Date	0310830246/12/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper as the firm still has not furnished percentage yield of reaction. Hence, the Committee decided to call for	

following information from the firm:

Percentage yield of reaction.

Case No.	159 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	PRACHEM LABORATORIES
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000395AM20
RA File Number	082404000123 AM20
Licence No and Date	0810145731/17/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Complete technical details as for Annexure to Appendix 4E.	

Case No.	160 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	SRINI PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205001597AM21
RA File Number	092404000642 AM19
Licence No and Date	0910067796/19/07/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 4/82-ALC4/2020 dated 18.09.2020, 7/82-ALC4/2020 dated 04.12.2020 and e-mail dated 16.10.2020.	

In view of above, the Committee decided to **reject** the case.

Case No.	161 / NC/3/MEET/Aug/202122/7
Case Status	Case Withdrawn
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000441AM20
RA File Number	318304000047 AM20
Licence No and Date	3110067483/24/07/2019
Norms Committee Decision: The firm vide e-mail dated 25.08.2021 has informed that they have surrendered the subject Advance Authorization and hence there is no need to fix the input-output norms. The Committee considered the request of the firm and has decided to withdraw the case.	

Case No.	162 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	ACME GENERICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000462AM20
RA File Number	222404000031 AM20
Licence No and Date	2210016214/26/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Content of Aspirin in import item. Copy of COA of import item from foreign supplier.	

Case No.	163 / NC/3/MEET/Aug/202122/7										
Case Status	Case Approved										
Party Name	ACME GENERICS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021										
HQ File Number	018205000463AM20										
RA File Number	222404000030 AM20										
Licence No and Date	2210016215/26/07/2019										
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Acetylsalicylic Acid (ASA) Chewable Tablets 80mg (Each Tablet contain ACETYLSALICYLIC ACID (ASPIRIN) USP 20-60M - 81.70 mg)</td><td>1 Number Tablet</td><td>1</td><td>ACETYLSALICYLIC ACID (ASPIRIN) USP 20-60M</td><td>81.6 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Acetylsalicylic Acid (ASA) Chewable Tablets 80mg (Each Tablet contain ACETYLSALICYLIC ACID (ASPIRIN) USP 20-60M - 81.70 mg)	1 Number Tablet	1	ACETYLSALICYLIC ACID (ASPIRIN) USP 20-60M	81.6 mg
Export product	Qty.	Sl. No.	Import items	Qty.							
Acetylsalicylic Acid (ASA) Chewable Tablets 80mg (Each Tablet contain ACETYLSALICYLIC ACID (ASPIRIN) USP 20-60M - 81.70 mg)	1 Number Tablet	1	ACETYLSALICYLIC ACID (ASPIRIN) USP 20-60M	81.6 mg							

Case No.	164 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	WOCKHARDT LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000464AM20
RA File Number	039504000426 AM20
Licence No and	0310830632/29/07/2019

Date				
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
SUMATRIPTAN SUCCINATE INJ 6MG/0.5ML (5 VIAL PACK), EACH VIAL CONTAINS SUMATRIPTAN SUCCINATE 8.4MG EQUIVALENT TO SUMATRIPTAN 6MG (Total 60085 Vials and Total Net Content of Sumatriptan succinate upto 0.707 KGS)	1 Number Vial	1	SUMATRIPTAN SUCCINATE	9.24 mg
RA concerned may take further necessary action as per above decision of NC				

Case No.	165 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	MAHAVIR SYNTHESIS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205000469AM20			
RA File Number	522404000023 AM20			
Licence No and Date	5210043127/29/07/2019			
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

K - ACID K/NA SALT (2-NAPHTHYLAMINE - 3.6.8 - TRISULFONIC ACID K/NA - SALT)	1 kg	1	K - ACID	1.10 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	166 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	AUROBINDO PHARMA LTD			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205000475AM20			
RA File Number	092404000232 AM20			
Licence No and Date	0910067851/30/07/2019			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
DULOXETINE HYDROCHLORIDE	1 kg	1	(S)-3-METHYLAMINO -1-(THIOPHENE-2-YL)- PROPAN-1-OL (or) (1S)-3-(METHYLAMINO)-1-(THIOPHENE-2-YL)PROPAN-1-OL)	0.676 kg
		2	1-Fluoronaphthalene	0.751 kg
		3	Dimethyl Sulfoxide (DMSO)	2.274 kg
		4	Activated Carbon (Carbon Enoanticromos)	0.040 kg
		5	Isopropyl Alcohol	3.440 kg
		6	Toluene	2.623 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	167 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000490AM20
RA File Number	318304000051 AM20
Licence No and Date	3110067490/02/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. As per details given by the firm, the percentage of yield is low, that is 69%, 74% and 45%, please furnish justification for the same. ii. Production / Consumption data for last one year for all raw material and catalyst duly certified by GST. Catalogue of catalyst to be imported and its name.	

Case No.	168 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000488AM20
RA File Number	092404000244 AM20
Licence No and Date	0910067866/05/08/2019
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
CHLOROACETIC ANHYDRIDE	1 kg	1	CHLOROACETIC ACID	0.558 kg
		2	CHLOROACETYL CHLORIDE	0.734 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	169 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000533AM20
RA File Number	039404000397 AM20
Licence No and Date	0310831038/16/08/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020 and e-mail dated 19.11.2020. In view of above, the Committee decided to reject the case.	

Case No.	170 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000540AM20

RA File Number	292404000010 AM20
Licence No and Date	2910025424/19/08/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020 and letter dated 07.08.2020 and e-mail dated 19.11.2020. In view of above, the Committee decided to reject the case.	

Case No.	171 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000554AM20
RA File Number	072404000117 AM20
Licence No and Date	0710115318/22/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that as per details furnished by the firm, yields are on lower side, that is 66.67%, 72.5%, 55.5% and 41.64%, hence it was decided to call for following information from the firm: Production / Consumption data for last one year duly certified by GST.	

Case No.	172 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SYNTHO CHIRALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000566AM20
RA File Number	092404000275 AM20
Licence No and	0910067938/27/08/2019

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as per Annexure to Appendix 4E. Percentage strength of import item and its COA.	

Case No.	173 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	MALLADI DRUGS AND PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205000575AM20				
RA File Number	042404000089 AM20				
Licence No and Date	0410166026/29/08/2019				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Export product	Qty.	Sl. No.	Import items		Qty.
Trioxabicyclooctane	1 kg	1	Cis-2-butane-1,4-diol		1.02 kg
		2	Methanol		1.07 kg
		3	2,2-Dimethoxy Propane		1.32 kg
		4	Acetonitrile		1.42 kg
		5	Methylene di chloride		1.25 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	174 / NC/3/MEET/Aug/202122/7			
Case Status	Case Approved			
Party Name	SRINI PHARMACEUTICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			
HQ File Number	018205000589AM20			
RA File Number	092404000304 AM20			
Licence No and Date	0910067970/05/09/2019			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
HYDROXY CHLOROQUINE 1 kg	1	1	4,7-DICHLORO QUINOLINE	0.723 kg
SULFATE USP		2	4-AMINO-N-ETHYL(2 HYDROXY ETHYL)- PENTY LAMINE	0.671 kg
		3	SODIUM HYDROXIDE MICRO PEARLS	0.750 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	175 / NC/3/MEET/Aug/202122/7			
Case Status	Case Rejected			
Party Name	VIVIN DRUGS & PHARMACEUTICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021			

HQ File Number	018205000590AM20
RA File Number	092404000289 AM20
Licence No and Date	0910067973/05/09/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020 and letter dated 14.08.2020 and e-mail dated 06.10.2020. In view of above, the Committee decided to reject the case.	

Case No.	176 / NC/3/MEET/Aug/202122/7				
Case Status	Case Approved				
Party Name	CADILA PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021				
HQ File Number	018205000592AM20				
RA File Number	082404000175 AM20				
Licence No and Date	0810146100/05/09/2019				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is less:					
Export product	Qty.	Sl. No.	Import items	Qty.	
TOBRAMYCIN AND 1 Number	1		TOBRAMYCIN SULPHATE USP	18.513 mg	
DEXAMETHASONE OPHTHALMIC Vial					
SOLUTION (EACH 5 ML VIAL		2	DEXAMETHASONE SODIUM	5.10 mg	
CONTAINING TOBRAMYCIN			PHOSPHATE USP		
SULPHATE CONSUMED					
INCLUDING WASTAGE 28.15 MG					
& DEXAMETHASONE SODIUM					
PHOSPHATE USP IS 7.15 MG) (					
NET CONTENT OF TOBRAMYCIN					

SULPHATE IS 5.630 KGS &
DEXAMETHASONE SODIUM
PHOSPHATE USP IS 1.430 KGS)

RA concerned may take further necessary action as per above decision of NC.

Case No.	177 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	HIMALAYAN PRODUCTS AND INDUSTRIES CORPN PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000601AM20
RA File Number	612404000007 AM20
Licence No and Date	6110001614/06/09/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Percentage content of active ingredient (a.i.) in import and export. ii. COA of import item from foreign supplier.	
Complete technical details as per Annexure to Appendix 4E.	

Case No.	178 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000602AM20
RA File Number	052404000296 AM20
Licence No and Date	0510411778/06/09/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Complete technical details as per Annexure to Appendix 4E.

Case No.	179 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000605AM20
RA File Number	092404000307 AM20
Licence No and Date	0910067982/09/09/2019

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHYL-6-FLUOROBENZOFURAN-7- CARBOXYLATE		1	HEPTANE	0.152 kg
		2	METHYL TERT-BUTYL ETHER	3.23 kg
		3	SODIUM BOROHYDRIDE	0.392 kg
		4	2,6-DIFLUOROBENZOIC ACID	1.813 kg
		5	DIMETHYL FORMAMIDE	0.653 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	180 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000612AM20
RA File Number	039404000455 AM20
Licence No and Date	0310831483/11/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0310836157 dated 11.05.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty	Sl. No.	Import Items	Qty
1	Cetylpyridinium Chloride, Benzydamine Hydrochloride and Pholcodine Lozenges Sugar Free Blackcurrant/ Pineapple & Ginger/ Other Flavours. Each Lozenge contains (i) Pholcodine 5.50mg (ii) Benzydamine Hydrochloride 1.50mg (iii) Cetylpyridinium Chloride 1.33mg (iv) Isomalt ST-M 2595.67mg. Net Content (i) 43.624kg (ii) 11.898kg (iii) 10.549kg (iv) 20588.045kg	1 Number	1	Pholcodine	5.61 mg
			2	Benzydamine Hydrochloride	1.53 mg
			3	Cetylpyridinium Chloride	1.357 mg
			4	Isomalt ST-M	2583.0 mg
2	Pholcodine and Cetylpyridinium Chloride Lozenges Sugar Free Orange / Lemon and Other Flavours. Each Lozenge contains (i) Pholcodine 5.50 mg (ii) Cetylpyridinium Chloride 1.33 mg (iii) Isomalt ST-M 2591.86 mg. Net Content (i) Pholcodine 23.49 kg (ii) Cetylpyridinium Chloride 5.68 kg (iii) Isomalt ST-M 11069.627 kg.	1 Number	5	Pholcodine	5.61 mg
			6	Cetylpyridinium Chloride	1.357 mg
			7	Isomalt ST-M Items Nos. 1,2,3,5,6, (other than Isomalt ST-M) are drugs as per declaration of the firm.	2579.0 mg

RA may take appropriate action as per the decision of Norms Committee

Case No.	181 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000617AM20
RA File Number	039404000462 AM20
Licence No and Date	0310831524/13/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as per Annexure to Appendix 4E. ii. Manufacturing process in details. iii. Exact chemical name of export and import item. COA of import item from foreign supplier.	

Case No.	182 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000625AM20
RA File Number	092404000313 AM20
Licence No and Date	0910067997/13/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the applied norms are more than 10 times higher than the approved quantity given in the Mater Batch Formula. As such no norms can be recommended for this case in its present form. Hence, the Committee decided to reject the case.	

Case No.	183 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	THERAPIVA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000644AM20
RA File Number	092404000294 AM20
Licence No and Date	0910068000/16/09/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020 and letters dated 14.08.2020 and 06.10.2020. In view of above, the Committee decided to reject the case.	

Case No.	184 / NC/3/MEET/Aug/202122/7										
Case Status	Case Approved										
Party Name	RENOWN PHARMACEUTICALS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021										
HQ File Number	018205000637AM20										
RA File Number	342404000182 AM20										
Licence No and Date	3410045458/17/09/2019										
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:											
<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>SOFT GELATIN CAPSULES (ITC(HS) CODE 30045090/30045039) NET CONTENT : 1)GELATIN 175</td><td>34035800.000 Number</td><td>1</td><td>GELATIN 175 BLOOM 5-15 MESH</td><td>10080 kg</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	SOFT GELATIN CAPSULES (ITC(HS) CODE 30045090/30045039) NET CONTENT : 1)GELATIN 175	34035800.000 Number	1	GELATIN 175 BLOOM 5-15 MESH	10080 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
SOFT GELATIN CAPSULES (ITC(HS) CODE 30045090/30045039) NET CONTENT : 1)GELATIN 175	34035800.000 Number	1	GELATIN 175 BLOOM 5-15 MESH	10080 kg							

BLOOM 5-15 MESH :9,600.000 KILOGRAM				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	185 / NC/3/MEET/Aug/202122/7
Case Status	Case Rejected
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000647AM20
RA File Number	318204000056 AM20
Licence No and Date	3110067535/19/09/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the requisite information as asked for by NC-3 in its Meeting Nos. 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020 and letter dated 14.08.2020 and e-mail dated 06.10.2020. In view of above, the Committee decided to reject the case.	

Case No.	186 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000652AM20
RA File Number	039504000621 AM20
Licence No and Date	0310831732/23/09/2019
Norms Committee Decision:	

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PSC1164 / JAC21 (Blended product) 118000.000 kg (containing 55% Neo Fatty Acid and 35% Tallow Amine		1	NEO FATTY ACID C10-20	64900.000 kg
		2	TALLOW DIAMINE	41300.000 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	187 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000750AM20
RA File Number	092404000322 AM20
Licence No and Date	0910068026/23/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Copy of the Guaranteed Norms given by the Foreign Collaborator.**
- ii. **Complete chemical description of import item No. 4 (XTAFLUOR-E), its chemical structure, molecular weight and specific-wise in step II.**

End-use of the export item.

Case No.	188 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved

Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED																															
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021																															
HQ File Number	018205000656AM20																															
RA File Number	039404000422 AM20																															
Licence No and Date	0310831769/24/09/2019																															
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="8">Alpha-(2,4-dichlorophenyl)-1H-imidazole-1-ethanol</td><td rowspan="8">1 kg</td><td>1</td><td>2,2,4 Trichloro Acetophenone</td><td>1.45 kg</td></tr> <tr> <td>2</td><td>Imidazole</td><td>0.53 kg</td></tr> <tr> <td>3</td><td>Sodium Carbonate</td><td>Not shown in the process</td></tr> <tr> <td>4</td><td>Sodium Borohydride</td><td>0.10 kg</td></tr> <tr> <td>5</td><td>Dimethyl Sulphoxide (DMSO)</td><td>0.42 kg</td></tr> <tr> <td>6</td><td>Toluene</td><td>0.45 kg</td></tr> <tr> <td>7</td><td>Sodium Hydroxide (NaOH)</td><td>0.10 kg</td></tr> <tr> <td>8</td><td>Activated Carbon</td><td>0.050 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Alpha-(2,4-dichlorophenyl)-1H-imidazole-1-ethanol	1 kg	1	2,2,4 Trichloro Acetophenone	1.45 kg	2	Imidazole	0.53 kg	3	Sodium Carbonate	Not shown in the process	4	Sodium Borohydride	0.10 kg	5	Dimethyl Sulphoxide (DMSO)	0.42 kg	6	Toluene	0.45 kg	7	Sodium Hydroxide (NaOH)	0.10 kg	8	Activated Carbon	0.050 kg
Export product	Qty.	Sl. No.	Import items	Qty.																												
Alpha-(2,4-dichlorophenyl)-1H-imidazole-1-ethanol	1 kg	1	2,2,4 Trichloro Acetophenone	1.45 kg																												
		2	Imidazole	0.53 kg																												
		3	Sodium Carbonate	Not shown in the process																												
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		5	Dimethyl Sulphoxide (DMSO)	0.42 kg																												
		6	Toluene	0.45 kg																												
		7	Sodium Hydroxide (NaOH)	0.10 kg																												
		8	Activated Carbon	0.050 kg																												

Case No.	189 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred

Party Name	OPES HEALTH CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000661AM20
RA File Number	082404000202 AM20
Licence No and Date	0810146231/25/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. The firm is claiming extra wastage of 14.50% due to loss on drying in the imported drug. However, the import item description does not indicate any such moisture content or loss in Drying. Please clarify it.	

Case No.	190 / NC/3/MEET/Aug/202122/7													
Case Status	Case Approved													
Party Name	AVIK PHARMACEUTICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021													
HQ File Number	018205000677AM20													
RA File Number	039404000494 AM20													
Licence No and Date	0310831896/27/09/2019													
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1" data-bbox="193 1562 1434 1812"> <thead> <tr> <th>Export Product</th> <th>Qty</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty</th> </tr> </thead> <tbody> <tr> <td>Budesonide Micronized (IP/EP/BP/USP)</td> <td>1 kg</td> <td>1</td> <td>16 Alpha-Hydroxyprednisolone (16-HPN)</td> <td>0.972 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.					Export Product	Qty	Sl. No.	Import Items	Qty	Budesonide Micronized (IP/EP/BP/USP)	1 kg	1	16 Alpha-Hydroxyprednisolone (16-HPN)	0.972 kg
Export Product	Qty	Sl. No.	Import Items	Qty										
Budesonide Micronized (IP/EP/BP/USP)	1 kg	1	16 Alpha-Hydroxyprednisolone (16-HPN)	0.972 kg										

Case No.	191 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000684AM20
RA File Number	082404000190 AM20
Licence No and Date	0810146246/27/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage purity of import and export item i. Impurity profile in import and export item. COA of import item indicating purity and impurity level.	

Case No.	192 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000670AM20
RA File Number	039404000484 AM20
Licence No and Date	0310831860/27/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Percentage purity of export item. ii. COA of import item from foreign supplier. iii. COA of export item from the firm. Production / Consumption data for last two years duly certified by GST.	

Case No.	193 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000671AM20
RA File Number	039404000485 AM20
Licence No and Date	0310831861/27/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Percentage purity of import item. COA of import item from foreign supplier.	

Case No.	194 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	OC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000672AM20
RA File Number	039504000625 AM20
Licence No and Date	0310831873/27/09/2019
Norms Committee Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2020 dated 07.08.2020, followed by Reminder on 06.10.2020: i. Justification for quantity asked for import item No. 3 -5% Palladium on Carbon Paste Type 87, 5R 487 (Pd/C) on Dry Basis. ii. Material balance on % metal content for export product No. 2 – Palladium Metal Sponge and import item No. 4 - RECOVERABLE WASTAGE GENERATED FROM 5% PALLADIUM ON CARBON PASTE TYPE 487,5R 487 (Pd/C) ON DRY BASIS.	

iii. **Production / Consumption Data till date for both export products separately duly certified by GST.**

In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.

Case No.	195 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000687AM20
RA File Number	039504000340 AM20
Licence No and Date	0310831915/30/09/2019
Norms Committee Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2020 dated 07.08.2020, followed by Reminder on 06.10.2020: i. Recovery of Methanol and its Commercial Value for in production of Export Product No. 1 - STEROCARE CMEA (Coco Mono Ethanol Amide). In view of above, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish its reply, failing which the case will be rejected.	

Case No.	196 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000688AM20
RA File Number	039504000135 AM20
Licence No and Date	0310831916/30/09/2019

Norms Committee Decision:

The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **3/82-ALC4/2020 dated 07.08.2020**, followed by Reminder on **06.10.2020**:

- i. Blend ratio of Export Product No. 3 - M 2653 (OXYALKYLATED NONYL PHENOL+p-TERT.BUTYL PHENOL FORMADEHYDE RESIN).**

In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.

Case No.	197 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000689AM20
RA File Number	318304000087 AM20
Licence No and Date	3110067548/30/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. Exact Chemical Name of Export Product.**
- ii. Exact chemical name of Import Item No. 1 – OCP 50 and its catalogue from foreign supplier.**
- iii. Quantity, value and name of By-Products obtained.**

Production / Consumption data for last two years duly certified by GST.

Case No.	198 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000696AM20

RA File Number	039404000514 AM20				
Licence No and Date	0310832013/04/10/2019				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Nifedipine Extended-Release Tablets 30mg. Each tablet contains (i) Sentry Polyox WSR Coagulant NF - 56.80 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 33.12 mg (iii) SENTRY POLYOX WSR N80 FP NF - 118.40 mg. Net content (i) 148.335 Kgs (ii) 86.494 Kgs (iii) 309.205 Kgs	1 Number	1	Sentry Polyox WSR Coagulant NF	56.8 mg
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	33.12 mg
			3	SENTRY POLYOX WSR N80 FP NF	118.40 mg
2	Nifedipine Extended-Release Tablets 60mg. Each tablet contains (i) Sentry Polyox WSR Coagulant NF - 113.60 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 42.32 mg (iii) SENTRY POLYOX WSR N80 FP NF - 236.80 mg. Net content (i) 235.718 Kgs (ii) 87.813 Kgs (iii) 491.355 Kgs	1 Number	4	Sentry Polyox WSR Coagulant NF	113.60 mg
			5	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	42.32 mg
			6	SENTRY POLYOX WSR N80 FP NF	236.80 mg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	199 / NC/3/MEET/Aug/202122/7
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000721AM20
RA File Number	039404000541 AM20

Licence No and Date		0310832145/11/10/2019			
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Mirapezol 0.7mg Tablets (Pramipexole) 1 Number (Pack 30 Tabs.) Tablet (0.7 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 1.0 mg) (Net Wt. of Import is 0.300Kgs.)	1	1	Pramipexole DI-HCL-H2O 1.02 mg	1.02 mg
2	Glepark 0.7mg Tablets (Pramipexole) 1 Number (Pack 30 Tabs.) Tablet (0.7 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 1.0 mg) (Net Wt. of Import is 1.500 Kgs.)	1	1	Pramipexole DI-HCL-H2O 1.02 mg	1.02 mg
3	Glepark 0.7mg Tablets (Pramipexole) 1 Number (Pack 100 Tabs.) Tablet (0.7 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 1.0 mg) (Net Wt. of Import is 5.000 Kgs.)	1	1	Pramipexole DI-HCL-H2O 1.02 mg	1.02 mg
4	Pramifer 0.7mg Tablets (Pramipexole) 1 Number (Pack 100 Tabs.) Tablet (0.7 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 1.0 mg) (Net Wt. of Import is 1.000 Kgs.)	1	1	Pramipexole DI-HCL-H2O 1.02 mg	1.02 mg
5	Pramipexole 0.7mg Tablets (Pramipexole) 1 Number (Pack 100 Tabs.) Tablet (0.7 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 1.0 mg) (Net Wt. of Import is 2.000 Kgs.)	1	1	Pramipexole DI-HCL-H2O 1.02 mg	1.02 mg

6	Pramipexole Glenmark 0.18mg Tablets 1 Number (Pramipexole) (Pack 30 Tabs.) (0.18 mg Tablet Pramipexole equi. to Pramipexole DI- HCL-H2O 0.25 mg) (Net Wt. of Import is 0.075 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg
7	Glenmark 0.18mg Tablets (Pramipexole) 1 Number (Pack 30 Tabs.) Tablet (0.18 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.25 mg) (Net Wt. of Import is 0.375 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg
8	Pramifer 0.18mg Tablets (Pramipexole) 1 Number (Pack 30 Tabs.) Tablet (0.18 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.25 mg) (Net Wt. of Import is 0.075 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg
9	Mirapezol 0.18mg Tablets (Pramipexole) 1 Number (Pack 30 Tabs.) Tablet (0.18 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.25 mg) (Net Wt. of Import is 0.075 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg
10	Glepark 0.18mg Tablets (Pramipexole) 1 Number (Pack 100 Tabs.) Tablet (0.18 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.25 mg) (Net Wt. of Import is 1.750 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg
11	Pramifer 0.18mg Tablets (Pramipexole) 1 Number (Pack 100 Tabs.) Tablet (0.18 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.25 mg) (Net Wt. of Import is 0.375 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg
12	Pramipexole 0.18mg Tablets (Pack 100 1 Number Tabs.) (0.18 mg Pramipexole equi. to Tablet Pramipexole DI-HCL-H2O 0.25 mg) (Net Wt. of Import is 0.375 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg

13	Glepark 0.088 mg Tablets (Pramipexole) 1 Number (Pack 30 Tabs.) Tablet (0.088 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.125 mg) (Net Wt. of Import is 0.206 Kgs.)	1	Pramipexole DI-HCL-H2O 0.1275 mg
14	Pramipexole 0.088 mg Tablets 1 Number (Pramipexole) (Pack 30 Tabs.) Tablet (0.088 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.125 mg) (Net Wt. of Import is 0.038 Kgs.)	1	Pramipexole DI-HCL-H2O 0.1275 mg
15	Glepark 0.088 mg Tablets (Pramipexole) 1 Number (Pack 100 Tabs.) Tablet (0.088 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.125 mg) (Net Wt. of Import is 0.625 Kgs.)	1	Pramipexole DI-HCL-H2O 0.1275 mg
16	Glepark 0.35 mg Tablets (Pramipexole) 1 Number (Pack 30 Tabs.) Tablet (0.35 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.50 mg) (Net Wt. of Import is 0.300 Kgs.)	1	Pramipexole DI-HCL-H2O 0.51 mg
17	Glepark 0.35 mg Tablets (Pramipexole) 1 Number (Pack 100 Tabs.) Tablet (0.35 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.50 mg) (Net Wt. of Import is 2.500 Kgs.)	1	Pramipexole DI-HCL-H2O 0.51 mg
18	Pramipexole 0.35 mg Tablets 1 Number (Pramipexole) (Pack 100 Tabs.) Tablet (0.35 mg Pramipexole equi. to Pramipexole DI-HCL-H2O 0.500 mg) (Net Wt. of Import is 0.750 Kgs.)	1	Pramipexole DI-HCL-H2O 0.51 mg
19	Pramipexole 0.125 mg Tablets (Pack 90 1 Number Tabs.) (equi. to Pramipexole DI-HCL-H2O Tablet 0.125 mg) (Net Wt. of Import is 0.011 Kgs.)	1	Pramipexole DI-HCL-H2O 0.1275 mg

20	Pramipexole 0.25 mg Tablets (Pack 90 1 Number Tabs.) (equi. to Pramipexole DI-HCL-H2O Tablet 0.25 mg) (Net Wt. of Import is 0.180 Kgs.)	1	Pramipexole DI-HCL-H2O 0.255 mg
21	Pramipexole 0.500 mg Tablets (Pack 90 1 Number Tabs.) (equi. to Pramipexole DI-HCL-H2O Tablet 0.50 mg) (Net Wt. of Import is 0.225 Kgs.)	1	Pramipexole DI-HCL-H2O 0.51 mg
22	Pramipexole 1.000 mg Tablets (Pack 90 1 Number Tabs.) (equi. to Pramipexole DI-HCL-H2O Tablet 1.000 mg) (Net Wt. of Import is 0.720 Kgs.)	1	Pramipexole DI-HCL-H2O 1.02 mg
23	Pramipexole 1.500 mg Tablets (Pack 90 1 Number Tabs.) (equi. to Pramipexole DI-HCL-H2O Tablet 1.500 mg) (Net Wt. of Import is 1.350 Kgs.)	1	Pramipexole DI-HCL-H2O 1.53 mg
RA concerned may take further necessary action as per above decision of NC.			

Case No.	200 / NC/3/MEET/Aug/202122/7
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202122/ 7 and 13/08/2021
HQ File Number	018205000765AM20
RA File Number	039404000526 AM20
Licence No and Date	0310832396/23/10/2019
Norms Committee Decision:	
: The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

- i. The firm has applied for import of Propylene Glycol in all the export items. However, as per DML furnished by the firm, Propylene Glycol is shown in the composition of Ivermectin Injection only as per DML. Technical justification may be furnished in this regard.

Copy of Master Batch Formula for each export item may be furnished.